

RATIFIED MINUTES OF MEETING No.22/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 20.01.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 22/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 20.01.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.: 15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date: 0710088440 24.05.2012	Defer Date: 03.03.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also			

noted that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a fresh letter issued to firm on 2.1.2015 asking them to furnish requisite DGHC certificate. Reply is awaited. Case is deferred to 03.03.2015.

Case No.:15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:03.03.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a fresh letter issued to firm on 2.1.2015 asking them to furnish requisite DGHC certificate. Reply is awaited. Case is deferred to 03.03.2015.			

Case No.:1/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:03.03.2015
Decision: The Committee noted that the letter dated 21.10.2014 requesting for furnishing the Amendment Sheet of the said AA has been sent to the RA, Baroda and reminder to RA was issued on 2.1.2015. Reply from the RA is awaited. Case is deferred to 03.03.2015.			

Case No.:41/19/80-ALC2/2014	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00475/AM15/	RLA File :07/21/040/01003/AM13/	Lic.No/Date:0710093996 01.03.2013	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide their UO No.3 (171)/14-TSW(B, dated 24.12.2014(copy to be forwarded RA and firm). RA may take further action accordingly.			

5 Case No.:33/8/80-ALC2/2013	Party Name:THYSSENKRUPP	Meet No/Date:22/80-	Status:
------------------------------	-------------------------	---------------------	---------

	INDUSTRIES INDIA PVT.LTD	ALC2/2014 20.01.2015	Deferred
HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:03.03.2015
Decision: The Committee noted that the 14 th reminder dated 16.12.2014 has been given to EPCG Division for forwarding their inputs in respect of ratification of subject AA and decided to issue reminder for their comments. Reply is awaited .Case is deferred to 03.03.2015.			

Case No.: 3/6/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:03.03.2015
6 Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a fresh letter issued to firm on 2.1.2015 asking them to furnish requisite DGHC certificate. Reply is awaited. Case is deferred to 03.03.2015.			

Case No.: 2/13/80-ALC2/2014	Party Name:RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00321/AM15/	RLA File :09/24/040/00074/AM14/	Lic.No/Date:0910056105 23.05.2013	Defer Date:03.03.2015
7 Decision: The Committee noted that the firm's application which was sent to DIPP on 25.11.2014 actually pertains to MSME/DHI and forwarded the same to MSME/DHI for their comments on 2.1.2015.As the case pertains to MSME, it is under examination at MSME. Case is deferred to 03.03.2015			

Case No.: 9/7/80-ALC2/2014	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date:0710096215 26.06.2013	Defer Date:03.03.2015
8 Decision: The Committee noted that firm's reply dated 17.12.2014 has been sent to MSME on 2.1.2015 for examination and comments. Case is deferred to 03.03.2015.			

Case No.: 14/15/80-ALC2/2013	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:22/80- ALC2/2014	Status: Deferred
-------------------------------------	---	----------------------------------	-----------------------------------

		20.01.2015	
HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:03.03.2015
Decision: The Committee noted that the case has been forwarded to C&PC for their comments followed by reminders the last one was sent on 02.01.2015. However, comments from C&PC are awaited. Case is deferred to 03.03.2015.			

10	Case No.: 54/15/80-ALC2/2013	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was forwarded to MSME on 20.6.2014 for their comments followed by two reminders dated 28.07.2014 & 22.10.2014. The representative of MSME sought a further copy of the application which was also sent on 16.01.2015 for comments. Case is deferred to 03.03.2015.				

11	Case No.: 55/15/80-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00311/AM14/	RLA File :09/24/040/00249/AM14/	Lic.No/Date:0910057433 30.08.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 followed by reminder dated 20.11.2014 and final reminder on 2.1.2015 and e-mail on 06.01.2015. Reply of the firm is still awaited. Case is deferred to 03.03.2015.				

12	Case No.: 56/15/80-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00312/AM14/	RLA File :09/24/040/00250/AM14/	Lic.No/Date:0910057434 30.08.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 followed by reminder dated 20.11.2014 and final reminder on 2.1.2015 and e-mail on 06.01.2015. Reply of the firm is still awaited. Case is deferred to 03.03.2015.				

13	Case No.: 36/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:03.03.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013				

for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a fresh letter issued to firm on 2.1.2015 asking them to furnish requisite DGHC certificate. Reply is awaited. Case is deferred to 03.03.2015.

14	Case No.:1/18/80-ALC2/2013	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00331/AM14/	RLA File :04/24/040/00123/AM14/	Lic.No/Date:0410149958 17.09.2013	Defer Date:03.03.2015
Decision: The Committee noted that MSME deficiency letter dated 07.11.2014 has been forwarded to the firm on 14.11.2014 and reminder was issued on 02.01.2015 along with e-mail. Reply from the firm is awaited. Case is deferred to 03.03.2015.				

15	Case No.:46/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:03.03.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a fresh letter issued to firm on 2.1.2015 asking them to furnish requisite DGHC certificate. Reply is awaited. Case is deferred to 03.03.2015.				

16	Case No.:34/18/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:03.03.2015
Decision: The Committee noted that the application of the firm has been sent to DRDO on 24.11.2014 and decided to await DRDO comments. Case is deferred to 03.03.2015.				

17	Case No.:21/18/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510367148	Defer

:01/80/050/00351/AM14/	:05/23/040/00273/AM14/	30.09.2013	Date:03.03.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a fresh letter issued to firm on 2.1.2015 asking them to furnish requisite DGHC certificate. Reply is awaited. Case is deferred to 03.03.2015.			

18	Case No.:9/18/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 26.09.2014 sent by DEIT directly. NC sent a reminder along with the copy of aforesaid deficiency letter to the firm on 2.1.2015. Firm sought time vide letter dated 13.12.2014. Case is deferred to 03.03.2015.				

19	Case No.:36/19/81-ALC2/2013	Party Name: SAI LINKS (INDIA) P.LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/81/050/00350/AM14/	RLA File :31/83/040/00129/AM14/	Lic.No/Date:3110060918 25.10.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 01.12.2014 was sent to MSME for comments on 09.01.2015. Case is deferred to 03.03.2015				

20	Case No.:31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:03.03.2015
Decision: The Committee noted that Deficiency Letter dated 18.12.2014 was sent to firm on 06.01.2015. Firm has already provided DGHC certificate. However, firm's reply to the Deficiency Letter is awaited. Case is deferred to 20.01.2015.				

21	Case No.:4/21/80-ALC2/2013	Party Name: CARDINAL YACHTS	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:03.03.2015
Decision: The Committee noted that deficiency letter has been sent to the firm on 26.11.2014 for				

their reply. Case is deferred to 03.03.2015.

22	Case No.:19/24/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00496/AM14/	RLA File :07/24/040/00232/AM14/	Lic.No/Date:0710099452 07.11.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 02.07.2014 has been sent to MSME on 13.08.2014 for comments and copies of previous decisions taken by NC-I/recommendations of Technical Authorities in the cases of ratification of norms of previous licenses of the firm were handed over to MSME and reminders dated 21.11.2014 and 2.1.2015 was sent to MSME for their comments. Case is deferred to 03.03.2015.				

23	Case No.:20/24/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date:0710099453 07.11.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 02.07.2014 has been sent to MSME on 13.08.2014 for comments and copies of previous decisions taken by NC-I/recommendations of Technical Authorities in the cases of ratification of norms of previous licenses of the firm were handed over to MSME and reminders dated 21.11.2014 and 2.1.2015 was sent to MSME for their comments. Case is deferred to 03.03.2015.				

24	Case No.:1/21/80-ALC2/2013	Party Name: ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00397/AM14/	RLA File :13/24/040/00023/AM14/	Lic.No/Date:1310045080 18.11.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 02.01.2015 has been sent to DIPP on 16.01.2015 for comments. Case is deferred to 03.03.2015.				

25	Case No.:14/21/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 07.04.2014 has been sent to DHI on 06.06.2014 for comments followed by reminder dated 21.10.2014 and 02.01.2015. Case is deferred to 03.03.2015.				

26	Case No.:22/21/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510372329	Defer

:01/80/050/00418/AM14/	:05/23/040/00343/AM14/	29.11.2013	Date:03.03.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a fresh letter issued to firm on 2.1.2015 asking them to furnish requisite DGHC certificate. Reply is awaited. However, written comments from DHI have been received. Case is deferred to 03.03.2015.			

27	Case No.:17/21/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status:Deferred
	HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Lic.No/Date:0510373370 12.12.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 21.10.2014 has been sent to DHI on 22.10.2014 followed by reminder 20.11.2014 and 02.01.2015 for comments. Case is deferred to 03.03.2015.				

28	Case No.:17/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status:Deferred
	HQ File :01/80/050/00494/AM14/	RLA File :05/23/040/00370/AM14/	Lic.No/Date:0510374413 24.12.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 04.12.2014 has been sent to DHI on 05.12.2014 for comments. Case is deferred to 03.03.2015.				

29	Case No.:18/24/80-ALC2/2013	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status:Deferred
	HQ File :01/80/050/00495/AM14/	RLA File :05/23/040/00371/AM14/	Lic.No/Date:0510374411 24.12.2013	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 04.12.2014 has been sent to DHI on 05.12.2014 for comments. Case is deferred to 03.03.2015..				

30	Case No.:37/24/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status:Deferred
	HQ File :01/80/050/00514/AM14/	RLA File :03/95/040/00781/AM14/	Lic.No/Date:0310766034 13.01.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's reply dated 19.08.2014 has been forwarded to DHI				

on 27.8.2014 followed by reminder dated 20.10.2014 and 02.01.2015. Comments from DHI are awaited. Case is deferred to 03.03.2015.

31	Case No.:45/24/80-ALC2/2013	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Rejected
	HQ File :01/80/050/00522/AM14/	RLA File :03/94/040/00880/AM14/	Lic.No/Date:0310766285 15.01.2014	
Decision: The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by reminder dated 21.10.2014, final reminder dated 20.11.2014 and e-mail on 22.11.2014. Therefore, NC decided to reject their case with direction to pay the applicable Custom Duty and interest for regularization of the license.				

32	Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's reply dated 29.07.2014 has been forwarded to DEIT on 27.8.2014 followed by reminder on 20.11.2014 and 02.01.2015 for comments. Comments from DEIT are awaited. Case is deferred to 03.03.2015.				

33	Case No.:46/24/80-ALC2/2013	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Rejected
	HQ File :01/80/050/00523/AM14/	RLA File :04/24/040/00229/AM14/	Lic.No/Date:0410154390 20.01.2014	
Decision: The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 20.11.2014 and Final reminder dated 2.1.2015 and E-mail dated 02.01.2015. NC, therefore, decided to reject their case with direction to pay the applicable Custom Duty and interest for regularization of the license.				

34	Case No.:21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 18.11.2014 has been sent to MSME on 02.01.2015 for comments. Case is deferred to 03.03.2015.				

35	Case No.:11/5/80-ALC2/2014	Party Name: ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00096/AM15/	RLA File :13/24/040/00056/AM14/	Lic.No/Date:1310046344 13.03.2014	Defer Date:03.03.2015

Decision: The Committee noted that firm's reply dated 02.01.2015 has been sent to DIPP on 16.01.2015 for comments. Case is deferred to 03.03.2015.

36	Case No.:11/7/80-ALC2/2014	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 08.12.2014 has been sent to C & PC on 30.12.2014 for comments. Comments from C&PC are awaited. Case is deferred to 03.03.2015.				

37	Case No.:53/22/80-ALC2/2014	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00534/AM15/	RLA File :09/24/040/00630/AM14/	Lic.No/Date:0910059565 14.03.2014	Defer Date:03.03.2015
Decision: The Committee noted that MSME vide U.O. No.30 (189)/14-ME dated 19.01.2015 has raised Deficiency in firm's application. Accordingly, NC decided to issue a Deficiency letter to firm (copy enclosed) for sending reply. Case is deferred to 03.03.2015.				

38	Case No.:19/7/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00156/AM15/	RLA File :05/24/040/00483/AM14/	Lic.No/Date:0510382361 21.03.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's reply dated 10.10.2014 has been forwarded to MSME on 24.10.2014 and reminder dated 02.01.2015 for comments. Case is deferred to 03.03.2015.				

39	Case No.:2/7/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00139/AM15/	RLA File :05/23/040/00009/AM15/	Lic.No/Date:0510384029 15.04.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's reply dated 21.10.2014 has been forwarded to DHI on 22.10.2014 followed by a reminder on 02.01.2015 for comments. Case is deferred to 03.03.2015.				

40	Case No.:13/7/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00150/AM15/	RLA File :05/24/040/00002/AM15/	Lic.No/Date:0510384078 15.04.2014	Defer Date:03.03.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 12.09.2014 followed by reminder dated 20.11.2014.NC decided to issue final reminder to firm to expedite reply failing which the Committee would be constrained to reject their case with direction to pay the				

applicable Custom Duty and interest for regularization of the license. Case is deferred to 03.03.2015.

41	Case No.: 31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 14.01.2015 has been sent to DIPP on 16.01.2015 for comments. Case is deferred to 03.03.2015.				

42	Case No.: 1/7/80-ALC2/2014	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Rejected
	HQ File :01/80/050/00138/AM15/	RLA File :05/23/040/00013/AM15/	Lic.No/Date:0510385020 25.04.2014	
Decision: The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 sent directly by C & PC followed by DGFT reminder dated 21.10.2014, final reminder dated 20.11.2014 and e-mail dated 22.11.2014. The Committee, therefore, decided to reject their case with direction to pay the applicable Custom Duty and interest for regularization of the license. RA may take necessary action accordingly.				

43	Case No.: 12/7/80-ALC2/2014	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00149/AM15/	RLA File :05/24/040/00494/AM14/	Lic.No/Date:0510385024 25.04.2014	
Decision: The Committee noted that the firm vide its letter dated 22.12.2014, 13.01.2015 and 14.01.2015 has requested for amendment in the description of specific import item as well as specific export product. The committee also noted that there was an error in the raw material calculation. The density of stainless steel for weight calculations was used as 3.75 g/cc instead of the actual 7.85 g/cc. Also, there was a typographical mistake in the import weight of aluminium plate. The weight for aluminium plate was mentioned as 3.75 gm instead of 200g and 350g for Sno 4 and 22 respectively. The firm has also requested for a change in export item description as there was a typographical error. Based upon the MSME written comments vide Note No. 30 (124)/2014-ME dated 15.01.2015, the committee decided to ratify the Norms as under: - S.No 1 of export product may be amended as Military aero structures: Left front fin BA1Y1200A. 1 No. left front fin assembled from 5 parts namely: 1 no left base, 1 nos left fold, 1 no prism, 1 no. left rear cover, 2 nos prism arm and 13 nos components. Net weight 1.5 kgs per unit. - S.No 2 of export product may be amended as Military aero structures: Right front fin BA1Y1100A. 1 No. right front fin assembled from 5 parts namely: 1 no right base, 1 no right fold, 1 no prism, 1 no right rear cover, 2 nos prism arm and 13 nos components. Net weight 1.5 kgs per unit				

- Import for Sno 1 may be allowed as 9666.38 kg inclusive of 1104.53% wastage after affecting 5% recovery from scrap.
- Import for Sno 2 may be allowed as 5005.46 kg inclusive of 916.95% wastage after affecting 5% recovery from scrap.
- Import for Sno 3 may be allowed as 324.19 kg inclusive of 1790.15% wastage after affecting 5% recovery from scrap.
- Import for Sno 4 may be allowed as 18.67 kg inclusive of 481.66% wastage after affecting 15% recovery from scrap.
- Import for Sno 5 may be allowed as 61.21 kg inclusive of 2733.88% wastage after affecting 5% recovery from scrap.
- Import for Sno 19 may be allowed as 9666.38 kg inclusive of 1104.53% wastage after affecting 5% recovery from scrap.
- Import for Sno 20 may be allowed as 5005.46 kg inclusive of 916.95% wastage after affecting 5% recovery from scrap.
- Import for Sno 21 may be allowed as 324.19 kg inclusive of 1790.15% wastage after affecting 5% recovery from scrap.
- Import for Sno 22 may be allowed as 32.31 kg inclusive of 906.66% wastage after affecting 15% recovery from scrap.
- Import for Sno 23 may be allowed as 61.21 kg inclusive of 2733.88% wastage after affecting 5% recovery from scrap.
- The rest of the items may be allowed on net to net basis with nil wastage and accountability clause.
- Size of plate at Sno 22 may be amended as 1.25 inch x 5/8 inch x 250 mm instead of 1.25 inch x 5/8 mm x 250 mm.

RA may take necessary action accordingly.

Case No.:10/7/80-ALC2/2014	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00147/AM15/	RLA File :05/24/040/00498/AM14/	Lic.No/Date:0510385912 06.05.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/44- dated 20.01.2015 as under: -			
44	1. Quantities of import item at Sl. No. 1 to 15 & 23 to 72 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 16 may be allowed as 1146.7 Kgs. as 1.679 Kgs./kg. content in export products after 50 % recovery from scrap. 3. Quantity of import item at Sl. No. 17 may be allowed as 3561.5 Kgs. as 2.127 Kgs./kg. content in export products after 50 % recovery from scrap. 4. Quantity of import item at Sl. No. 18 may be allowed as 525.4 Kgs. as 2.257 Kgs./kg. content in export products after 50 % recovery from scrap. 5. Quantity of import item at Sl. No. 19 may be allowed as 4669.4 Kgs. as 2.024 Kgs./kg. content in export products after 50 % recovery from scrap. 6. Quantity of import item at Sl. No. 20 may be allowed as 56.6 Kgs. as 1.932 Kgs./kg. content		

7. Quantity of import item at Sl. No. 21 may be allowed as 2335.2 Kgs. as 2.10 Kgs./kg. content in export products after 50 % recovery from scrap.
8. Quantity of import item at Sl. No. 22 may be allowed as 432.5 Kgs. as 1.849 Kgs./kg. content in export products after 50 % recovery from scrap.

RA may take action accordingly.

45	Case No.:45/10/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00241/AM15/	RLA File :03/95/040/00116/AM15/	Lic.No/Date:0310781348 12.05.2014	Defer Date:03.03.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 23.09.2014 followed by reminder dated 20.11.2014, E-mail dated 08.11.201. Final reminder to firm was issued on 02.01.2015 to expedite reply. Reply of the firm is awaited. Case is deferred to 03.03.2015.				

46	Case No.:3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a fresh letter issued to firm on 2.1.2015 asking them to furnish requisite DGHC certificate. Reply is awaited. However, written comments from DHI have been received. Case is deferred to 03.03.2015.				

47	Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's reply dated 19.11.2014 was forwarded to DHI on 25.11.2014 for comments and decided to await comments from DHI. Case is deferred to 03.03.2015.				

48	Case No.:3/10/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
----	----------------------------	---------------------------------------	--	----------------------------

HQ File :01/80/050/00199/AM15/	RLA File :03/95/040/00039/AM15/	Lic.No/Date:0310781705 15.05.2014	Defer Date:03.03.2015
Decision: The Committee decided to request RA, Mumbai for the hard copy of the application to consider the firm's request. Case is deferred to 03.03.2015.			

Case No.: 41/10/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00237/AM15/	RLA File :05/24/040/00066/AM15/	Lic.No/Date:0510386661 16.05.2014	Defer Date:03..03.2015
Decision: The Committee noted that the firm's reply dated 18.9.2014 has been forwarded to C&PC on 07.10.2014 followed by reminder on 21.11.2014 and 6.1.2015 for comments. Case is deferred to 03.03.2015.			

Case No.: 38/10/80-ALC2/2014	Party Name:POLE STAR COILS PVT.LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00234/AM15/	RLA File :03/95/040/00134/AM15/	Lic.No/Date:0310782136 20.05.2014	Defer Date:03.03.2015
Decision: The Committee noted that Deficiency letter was sent to firm on 02.01.2015 followed by e-mail on 06.01.2015. Reply from the firm is awaited. Case is deferred to 03.03.2015.			

Case No.: 31/10/80-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00227/AM15/	RLA File :07/24/040/00035/AM15/	Lic.No/Date:0710104408 23.05.2014	Defer Date:03.03.2015
Decision: The Committee noted that firm's reply dated 09.11.2014 along with sample was sent to C&PC on 19.11.2014 for comments. Case is deferred to 03.03.2015.			

Case No.: 15/7/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00152/AM15/	RLA File :31/83/040/00048/AM15/	Lic.No/Date:3110064115 26.05.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of C&PC vide OM No.46011/42/2014-PC-II dated 10 th December, 2014 (copy to be forwarded to RA and firm). RA to take further action accordingly.			

Case No.: 14/7/80-ALC2/2014	Party Name:STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00151/AM15/	RLA File :04/24/040/00035/AM15/	Lic.No/Date:0410158212 27.05.2014	Defer Date:03.03.2015

Decision: The Committee noted that firm has not replied to deficiency letter dated 25.08.2014 followed by reminder dated 24.10.2014 and Final reminder dated 2.1.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.

54	Case No.: 12/10/80-ALC2/2014	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00208/AM15/	RLA File :07/24/040/00065/AM15/	Lic.No/Date:0710104531 28.05.2014	Defer Date:03.03.2015

Decision: The Committee noted that the firm's application has been sent to MSME on 25.07.2014 for comments followed by reminder dated 21.10.2014 and 2.1.2015. E-mail was also sent to MSME on 6.1.2015 for comments. Case is deferred to 03.03.2015.

55	Case No.: 13/10/80-ALC2/2014	Party Name:MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00209/AM15/	RLA File :07/24/040/00066/AM15/	Lic.No/Date:0710104564 28.05.2014	Defer Date:03.03.2015

Decision: The Committee noted that firm has not replied to deficiency letter dated 20.10.2014 and Reminder dated 2.1.2015. E-mail was sent to firm on 6.1.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.

56	Case No.: 24/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00220/AM15/	RLA File :05/23/040/00084/AM15/	Lic.No/Date:0510388030 03.06.2014	Defer Date:03.03.2015

Decision: The Committee noted that firm's reply dated 14.01.2015 along with drawing sent to DHI on 16.01.2015 for comments. Case is deferred to 03.03.2015.

57	Case No.: 47/10/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00243/AM15/	RLA File :07/24/040/00074/AM15/	Lic.No/Date:0710104725 03.06.2014	Defer Date:03.03.2015

Decision: The Committee noted that firm has not replied to deficiency letter dated 16.09.2014 and e-mail dated 16.09.2014. Reminder to firm was issued on 2.1.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.

58	Case No.: 15/10/80-ALC2/2014	Party Name:ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date:3410040214 06.06.2014	Defer Date:03.03.2015

Decision: The Committee noted that the firm's application has been sent to MSME on 09.09.2014 for comments followed by reminders on 20.11.2014 and 2.1.2015. Case is deferred 03.03.2015.

59	Case No.:6/10/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00202/AM15/	RLA File :04/24/040/00050/AM15/	Lic.No/Date:0410158506 09.06.2014	Defer Date:03.03.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 followed by reminder on 20.11.2014 and e-mail on 22.11.2014. Again a reminder was sent to firm on 2.1.2015. E-mail was also sent to firm on 2.1.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.				

60	Case No.:39/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00235/AM15/	RLA File :03/95/040/00177/AM15/	Lic.No/Date:0310784828 09.06.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm has sought three weeks time for furnishing their replies vide their e-mail dated 16.10.2014 but did not furnish the reply. Reminder to firm was issued on 2.1.2015. The reply of the firm is awaited. Case is deferred 03.03.2015.				

61	Case No.:40/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00236/AM15/	RLA File :03/95/040/00176/AM15/	Lic.No/Date:0310784832 09.06.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm has sought three weeks time for furnishing their replies vide their e-mail dated 16.10.2014 but did not furnish their reply. Reminder to firm was issued on 2.1.2015. The reply of the firm is awaited. Case is deferred 03.03.2015.				

62	Case No.:35/10/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00231/AM15/	RLA File :07/24/040/00049/AM15/	Lic.No/Date:0710105002 11.06.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application has been forwarded to MSME on 22.07.2014 followed by reminders dated 20.11.2014 and 2.1.2015. Case is deferred to 03.03.2015.				

63	Case No.:20/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00216/AM15/	RLA File :05/23/040/00106/AM15/	Lic.No/Date:0510388622 12.06.2014	Defer Date:03.03.2015

Decision: The Committee noted that firm has not replied to deficiency letter dated 21.10.2014 followed by a reminder on 2.1.2015. The reply of the firm is awaited. Case is deferred to 03.03.2015.

64	Case No.: 4/19/80-ALC2/2014	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00438/AM15/	RLA File :04/24/040/00060/AM15/	Lic.No/Date:0410158680 13.06.2014	Defer Date:03.03.2015
Decision: The Committee noted that Deficiency letter dated 31.12.2014 was sent to the firm on 13.1.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.				

65	Case No.: 28/10/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00224/AM15/	RLA File :04/24/040/00066/AM15/	Lic.No/Date:0410158701 17.06.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of C&PC OM No.46011/79/2010-PC-II dated 10.12.2014 (Copy to be forwarded to RA and firm). RA may take action accordingly.				

66	Case No.: 10/10/80-ALC2/2014	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00206/AM15/	RLA File :04/24/040/00065/AM15/	Lic.No/Date:0410158740 18.06.2014	Defer Date:03.03.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 19.09.2014 followed by reminders dated 20.11.2014 and 2.1.2015. E-mails dated 22.11.2014 and 2.1.2015 were also sent to the firm. Firm's reply is awaited. Case is deferred to 03.03.2015.				

67	Case No.: 21/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00217/AM15/	RLA File :05/23/040/00121/AM15/	Lic.No/Date:0510388787 18.06.2014	Defer Date:03.03.2015
Decision: The Committee noted that Deficiency letter dated 09.12.2014 sent to firm on 19.01.2015. The firm's reply is awaited. Case is deferred to 03.03.2015.				

68	Case No.: 30/10/80-ALC2/2014	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00226/AM15/	RLA File :31/83/040/00042/AM15/	Lic.No/Date:3110064422 18.06.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's reply dated 18.09.2014 has been forwarded to DHI				

on 26.09.2014 for comments followed by reminders dated 20.11.2014 and 2.1.2015. Case is deferred to 03.03.2015.

Case No.: 37/10/80-ALC2/2014	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00233/AM15/	RLA File :05/24/040/00131/AM15/	Lic.No/Date:0510388905 19.06.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/69- dated 20.01.2015 as under:- - Quantities of import item at Sl. No. 1 to 56 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 57 may be allowed as 3104.04 Kgs. as 1.679 Kgs./kg. content in export products after 50 % recovery from scrap. - Quantity of import item at Sl. No. 58 may be allowed as 2376.63 Kgs. as 2.121 Kgs./kg. content in export products after 50 % recovery from scrap. - Quantity of import item at Sl. No. 59 may be allowed as 97.38 Kgs. as 2.128 Kgs./kg. content in export products after 50 % recovery from scrap. - Quantity of import item at Sl. No. 60 may be allowed as 2192.8 Kgs. as 2.024 Kgs./kg. content in export products after 50 % recovery from scrap. - Quantity of import item at Sl. No. 61 may be allowed as 2782.81 Kgs. as 1.868 Kgs./kg. content in export products after 50 % recovery from scrap. - Quantity of import item at Sl. No. 62 may be allowed as 760.22 Kgs. as 2.103 Kgs./kg. content in export products after 50 % recovery from scrap. RA may take action accordingly.			

Case No.: 32/10/80-ALC2/2014	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00228/AM15/	RLA File :31/83/040/00070/AM15/	Lic.No/Date:3110064467 24.06.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/70- dated 20.01.2015 as under:- - Net export weights of 181588 Kgs., 59220 Kgs., and 16680 Kgs. & 22680 Kgs. may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. - Quantity of import item at Sl.No.1 may be allowed as 120 Nos. on net to net basis. However, duty free weight of this item may be allowed as 139368 Kgs. inclusive of 49 % wastage after taking 20 % recovery. - Quantity of import item at Sl.No.2 may be allowed as 120 Nos. on net to net basis. However, duty free weight of this item may be allowed as 100104 Kgs. inclusive of 35 % wastage after taking 20 % recovery. - Quantities of import items at Sl. No. 3 to 17 may be allowed on net to net basis with accountability clause.			

5. Quantity of import item at Sl. No. 18 may be allowed on net to net basis as claimed by the firm.
6. Quantity of import item at Sl.No.19 may be allowed as 40 Nos. on net to net basis. However, duty free weight of this item may be allowed as 51432 Kgs. inclusive of 44 % wastage after taking 20 % recovery.
7. Quantity of import item at Sl.No.20 may be allowed as 40 Nos. on net to net basis. However, duty free weight of this item may be allowed as 27664 Kgs. inclusive of 38 % wastage after taking 20 % recovery.
8. Quantities of import items at Sl.No.21 to 33 & 36 may be allowed on net to net basis with accountability clause.
9. Quantities of import items at Sl.No.34 & 35 may be allowed on net to net basis as claimed by the firm.
10. Quantity of import item at Sl.No.37 may be allowed as 20 Nos. on net to net basis. However, duty free weight of this item may be allowed as 22872 Kg inclusive of 37 % wastage after taking 20 % recovery.
11. Quantity of import item at Sl.No.38 may be allowed as 20 Nos. on net to net basis. However, duty free weight of this item may be allowed as 32440 Kg inclusive of 43 % wastage after taking 20 % recovery.

RA may take action accordingly.

71	Case No.:50/10/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00246/AM15/	RLA File :61/24/040/00006/AM15/	Lic.No/Date:6110001215 18.07.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DHI vide U.O. No. Nil dated 20.01.2015 (Copy to be forwarded to RA and firm).				
RA may take action accordingly.				

72	Case No.:51/10/80-ALC2/2014	Party Name: KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00247/AM15/	RLA File :07/24/040/00252/AM14/	Lic.No/Date:0710105948 21.07.2014	Defer Date:03.03.2015
Decision: The Committee noted that MSME vide U.O. No.30 (191)/14-ME dated 19.01.2015 has raised Deficiency in firm's application. Accordingly, NC decided to issue a Deficiency letter to firm (copy enclosed) for sending reply. Case is deferred to 03.03.2015.				

73	Case No.:2/16/80-ALC2/2014	Party Name: WELD FUSE PVT. LTD .	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00371/AM15/	RLA File :09/24/040/00201/AM15/	Lic.No/Date:0910060710 23.07.2014	Defer Date:03.03.2015
Decision: The Committee noted that hard copy of firm's application has not been received from the				

RA. Letter to RA, Hyderabad for sending Hard copy was sent on 21.11.2014 followed by e-mail 08.12.2014. Reminder was sent to RA on 2.1.2015. Case is deferred to 03.03.2015.

74	Case No.: 52/10/80-ALC2/2014	Party Name: CHAK RADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00248/AM15/	RLA File :09/24/040/00138/AM15/	Lic.No/Date: 0910060730 24.07.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that the firm's application has been forwarded to MSME on 13.08.2014 for comments followed by reminders dated 21.10.2014 and 2.1.2015. Case is deferred to 03.03.2015.			

75	Case No.: 21/19/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00455/AM15/	RLA File :03/95/040/00378/AM15/	Lic.No/Date: 0310787636 05.08.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that Deficiency letter has been sent to Firm on 02.01.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.			

76	Case No.: 1/19/80-ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Closed
	HQ File :01/80/050/00435/AM15/	RLA File :52/24/040/00026/AM15/	Lic.No/Date: 5210041184 07.08.2014	
	Decision: The committee noted that the firm has informed vide E-mail dated 15.01.2015 that they have surrendered the AA No.5210041184 dated 07.08.2014 to RA, Surat. Therefore, NC decided to close the case. RA may take action accordingly.			

77	Case No.: 37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date: 0310788243 21.08.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 21.11.2014 for comments. Comments of DHI are awaited. Case is deferred to 03.03.2015.			

78	Case No.: 40/19/80-ALC2/2014	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00474/AM15/	RLA File :05/23/040/00206/AM15/	Lic.No/Date: 0510390630 21.08.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 21.11.2014			

for comments and EPCG clarification has been sought from the firm vide letter dated 20.11.2014. Comments from MSME is awaited. Case is deferred to 03.03.2015.

79	Case No.: 3/16/80-ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00372/AM15/	RLA File :52/24/040/00030/AM15/	Lic.No/Date: 5210041204 22.08.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that DIPP has raised deficiency in firm's application vide their ID No.12/159/2014-TSW/83 dated 09.12.2014 as under - 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantities of import items from Sl. No. 1 to 11 in Nos. also in addition to their weights. 3. Details of import item at Sl. No. 11 and its specific use in export items. Case is deferred to 03.03.2015.			

80	Case No.: 19/19/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00453/AM15/	RLA File :03/94/040/00488/AM15/	Lic.No/Date: 0310788390 26.08.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that the firm has not replied to the deficiency letter dated 02.01.2015 and decided to send reminder to firm. Case is deferred to 03.03.2015.			

81	Case No.: 1/13/80-ALC2/2014	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00320/AM15/	RLA File :03/95/040/00447/AM15/	Lic.No/Date: 0310788538 01.09.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 25.11.2014 for comments followed by reminder dated 2.1.2015. Comments from DHI are awaited. Case is deferred to 03.03.2015.			

82	Case No.: 26/19/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00460/AM15/	RLA File :03/95/040/00444/AM15/	Lic.No/Date: 0310788599 02.09.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that DEIT has raised deficiency in firm's application and sent a letter No.17 (35)/2014-IPHW dated 19.12.2014 directly to the firm. Firm's reply is awaited. Case is deferred to 03.03.2015.			

83	Case No.: 2/22/80-ALC2/2014	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
----	------------------------------------	--	--	-----------------------------------

HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:0710106626 03.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that hard copy of firm's application has not been received from the RA and decided to issue a letter to RA for firm's application. Case is deferred to 03.03.2015.			

Case No.:2/19/80-ALC2/2014	Party Name: ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
84 HQ File :01/80/050/00436/AM15/	RLA File :34/24/040/00136/AM15/	Lic.No/Date:3410040509 04.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application has been forwarded to DHI on 21.11.2014 and decided to issue a reminder to DHI for comments. Case is deferred to 03.03.2015.			

Case No.:20/19/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00454/AM15/	RLA File :03/94/040/00415/AM15/	Lic.No/Date:0310788788 05.09.2014	Defer Date:03.03.2015
85	Decision: The Committee noted that DIPP has raised deficiency in firm's application vide their ID No. 12/6/2015-TSW/85 dated 20.01.2015 as under :- 1. Information in respect of Sl. No. 12 of Standard Deficiency Format. 2. Blank size supported by size of component. Case is deferred to 03.03.2015.		

Case No.:63/22/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00544/AM15/	RLA File :02/24/040/00122/AM15/	Lic.No/Date:0210204936 09.09.2014	Defer Date:03.03.2015
86	Decision : The committee decided to call for information from the firm as per recommendation of DHI representative present in the NC meeting dated 20.01.2015 as under:- "Name of the casting, its weight and whether it is machined or rough." Case is deferred to 03.03.2015.		

Case No.:34/19/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
87 HQ File :01/80/050/00468/AM15/	RLA File :03/95/040/00415/AM15/	Lic.No/Date:0310788987 10.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application has been forwarded to DHI on 21.11.2014 and decided to await comments from DHI. Case is deferred to 03.03.2015.			

Case No.: 35/19/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00469/AM15/	RLA File :03/95/040/00468/AM15/	Lic.No/Date:0310788986 10.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/88- dated 20.01.2015 as under:- 1. Net Empty weight of 540 MT may be specified with the quantity of export product 2. Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained in the export product. 3. Import item at Sl. No. 8 shall be of relevant grade and dia. as contained in the export product. 4. Quantities of import items at Sl. No. 1 to 3 may be allowed as 1.05 Kgs./kg. content in the export product as claimed by the firm. 5. Quantity of import item at Sl. No. 4 may be allowed as 10815 Kgs. as 1.03 Kgs./kg. content in the export product. 6. Quantities of import items at Sl. No. 5, 6 & 7 may be allowed on net to net basis with accountability clause 7. Quantity of import item at Sl. No. 8 may be allowed inclusive of a wastage of 2 % as claimed by the firm. 8. Quantities of import items at Sl. No. 9 to 12 may be allowed on net to net basis with accountability clause. 9. Import item at Sl. No. 11 to be supplied with the export item. 10. Quantity of import item at Sl. No. 13 may be allowed as 1.10 Kgs./kg. content in the export product as claimed by the firm. 11. Quantity of import item at Sl. No. 14 may be allowed on net to net basis as claimed by the firm. 12. Quantities of import items at Sl. No. 15, 16 & 17 (welding Consumables) may be allowed as 3000 Kgs. , 6973 Kgs. & 6973 Kgs. respectively. RA may take action accordingly.			

Case No.: 36/19/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00470/AM15/	RLA File :03/95/040/00385/AM15/	Lic.No/Date:0310788988 10.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that DIPP has raised deficiency in firm's application vide their ID No. 12/6/2015-TSW/89 dated 20.01.2015 as under and decided to send a copy of the same to the firm for reply:- 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format. 3. For net weight of components to be manufactured from import items at Sl. No.1 to 4, details of components with net weights thereof may be indicated. 4. Detailed calculations for the quantity of import items at Sl. No. 8, 9 & 10, supported by length			

and number of tubes in the export products.

Case is deferred to 03.03.2015.

Case No.:41/22/80-ALC2/2014	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00522/AM15/	RLA File :03/94/040/00529/AM15/	Lic.No/Date:0310789139 12.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/90- dated 20.01.2015 as under:- 1. Net Empty weight of 34610 Kgs. may be specified with the quantity of each export product at Sl. No. 1 & 2. 2. Net Empty weight of 12852 Kgs. may be specified with the quantity of each export product at Sl. No. 3, 4, 5 & 6. 3. Net Empty weight of 30955 Kgs. may be specified with the quantity of each export product at Sl. No. 7 & 8. 4. Net Empty weight of 24270 Kgs. may be specified with the quantity of export product at Sl. No. 9. 5. Net Empty weight of 3590 Kgs. may be specified with the quantity of each export product at Sl. No. 10 & 11. 6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 3 & 7. 7. Quantity of import item at Sl. No. 1 may be allowed as 82 Nos. on net to net basis. Duty free weight of this item may be allowed as 46883 Kgs. inclusive of 25.7 % wastage after taking 20 % recovery from scrap. 8. Quantity of import item at Sl. No. 2 may be allowed as 91220 Kgs. inclusive of 11.4 % wastage after 1/3rd recovery from scrap. 9. Quantity of import item at Sl. No. 3 may be allowed as 3937 Kgs. (60.9 Meters) inclusive of 2 % wastage.. 10. Quantities of import items at Sl. Nos. 4, 5 & 6 may be allowed as 1958 Kgs. each. 11. Quantity of import item at Sl. No. 7 may be allowed as 600 Kgs. (4 Nos.) on net to net basis. RA may take action accordingly.			

Case No.:10/19/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00444/AM15/	RLA File :07/24/040/00203/AM15/	Lic.No/Date:0710106685 17.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that DEIT has raised Deficiency in the firm's application and sent directly to the firm vide its letter No.17 (34)/2014-IPHW dated 19.12.2014. DGFT has forwarded copy of the letter to the firm on 19.01.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.			

Case No.:29/19/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES	Meet No/Date:22/80-ALC2/2014	Status: Deferred
-----------------------------	--	------------------------------	---------------------

	PVT LTD	20.01.2015	
HQ File :01/80/050/00463/AM15/	RLA File :05/23/040/00231/AM15/	Lic.No/Date:0510391189 17.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that Deficiency letter was issued to firm on 02.01.2015 and e-mail was sent to them on 6.1.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.			

Case No.:39/22/80-ALC2/2014	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00520/AM15/	RLA File :03/94/040/00580/AM15/	Lic.No/Date:0310789333 17.09.2014	Defer Date:03.03.2015
93	Decision: The Committee noted that DIPP has raised deficiency in firm's application vide their ID No. 12/6/2015-TSW/93 dated 20.01.2015 as under:- - Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, component wise. - Blank size supported by size of component separately for each component. Case is deferred to 03.03.2015.		

Case No.:8/19/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
94	HQ File :01/80/050/00442/AM15/	RLA File :05/23/040/00266/AM15/	Lic.No/Date:0510391193 18.09.2014
	Decision: The Committee decided to ratify the norms based on the recommendations of DHI vide their UO Note no. Nil dated 20.01.2015 (Copy to be forwarded to RA and firm). RA may take action accordingly.		

Case No.:33/19/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
95	HQ File :01/80/050/00467/AM15/	RLA File :03/95/040/00467/AM15/	Lic.No/Date:0310789423 18.09.2014
	Decision : The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/95- dated 20.01.2015 as under:- - Net Erection weight of 295 MT may be specified with the quantity of export product at Sl. No. 1. - Net Fabricated weight of 84 MT may be specified with the quantity of export product at Sl. No. 2. - Net Empty weights of 162.5 MT, 42.5 MT, 108.5 MT, 70 MT, 77 MT & 21 MT may be specified with the quantities of export products at Sl. No. 3 to 8 respectively. - Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained in the export products.		

5. Import items at Sl. No. 7, 12 & 13 shall be of relevant grade and dia. as contained in the export products.
6. Quantities of import items at Sl. No. 1 & 3 may be allowed as 1.05 Kgs./kg. content in the export products as claimed by the firm.
7. Quantity of import item at Sl. No. 2 may be allowed as 7210 Kgs. as 1.03 Kgs./kg. content in the export products.
8. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed on net to net basis with accountability clause
9. Quantity of import item at Sl. No. 7 may be allowed as 69666 Kgs. inclusive of a wastage of 2 % .
10. Quantities of import items at Sl. No. 8 to 11, 14 & 16 may be allowed on net to net basis with accountability clause.
11. Import items at Sl. No. 10 & 16 to be supplied with the export item.
12. Quantity of import item at Sl. No. 12 may be allowed as 2040 Kgs. inclusive of a wastage of 2 % .
13. Quantity of import item at Sl. No. 13 may be allowed inclusive of a wastage of 2 % as claimed by the firm.
14. Quantity of import item at Sl. No. 15 may be allowed as 1.10 Kgs./kg. content in the export products as claimed by the firm.
15. Quantities of import items at Sl. No. 17, 18, 19 & 20 (welding Consumables) may be allowed as 400 Kgs. , 6290 Kgs., 6703Kgs. & 6703 Kgs. respectively.

RA may take action accordingly.

96	Case No.:6/22/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:03.03.2015
	Decision: The Committee noted that application of the firm has been sent to MSME on 19.01.2015 for comments. Case is deferred to 03.032015.			

97	Case No.:24/22/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00505/AM15/	RLA File :03/95/040/00507/AM15/	Lic.No/Date:0310789522 22.09.2014	Defer Date:03.03.2015
	Decision: The Committee noted that application of the firm has been sent to DHI on 16.01.2015 for comments. As the case pertains to DIPP, the Committee decided to send copy of the application to DIPP for comments. Case is deferred to 03.032015.			

98	Case No.:25/22/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00506/AM15/	RLA File :03/95/040/00430/AM15/	Lic.No/Date:0310789523 22.09.2014	Defer Date:03.03.2015

Decision: The Committee noted that application of the firm has been sent to DHI on 16.01.2015 for comments. As the case pertains to DIPP, the Committee decided to send a copy if the application to DIPP for comments. Case is deferred to 03.03.2015.

99	Case No.:22/19/80-ALC2/2014	Party Name:TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00456/AM15/	RLA File :07/24/040/00233/AM15/	Lic.No/Date:0710106748 24.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/99- dated 20.01.2015 as under:- 1. Quantities of import item at Sl. No. 1 to 3, 7, 18, 19, 50, 51 & 52 put-together may be allowed within 2 % of FOB value of exports. 2. Quantities of import items at Sl. No. 4, 5 & 20 to 42 may be allowed as 1.02 meter/mtr. content in the export product. 3. Quantities of import item at Sl. No. 6, 8 to 17, 43 to 49 & 53 to 70 may be allowed on net to net basis with accountability clause. RA may take action accordingly.				

100	Case No.:23/19/80-ALC2/2014	Party Name:TRIVENI MACHINE TOOLS,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00457/AM15/	RLA File :07/24/040/00215/AM15/	Lic.No/Date:0710106747 24.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of MSME vide their UO Note no. 30(18)/14-ME dated 29.12.2014 (Copy to be forwarded to RA and firm). RA may take action accordingly.				

101	Case No.:56/22/80- ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00537/AM15/	RLA File :09/24/040/00285/AM15/	Lic.No/Date:0910061021 24.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that application of the firm has been sent to DHI on 13.01.2015 for comments. Case is deferred to 03.03.2015.				

102	Case No.:27/19/80-ALC2/2014	Party Name:SPRAYTEC (INDIA) LTD.,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date:0510391398 26.09.2014	Defer Date:03.03.2015

Decision: The Committee noted that application of the firm has been sent to MSME on 06.01.2015 for comments. Case is deferred to 03.03.2015.

103	Case No.:29/22/80-ALC2/2014	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00510/AM15/	RLA File :09/24/040/00357/AM15/	Lic.No/Date:0910061038 26.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that application of the firm has been sent to DHI on 16.01.2015 for comments. Case is deferred to 03.03.2015.				

104	Case No.:3/19/80-ALC2/2014	Party Name:ANUPAM INDUSTRIES LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00437/AM15/	RLA File :34/21/040/00291/AM15/	Lic.No/Date:3410040597 30.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments followed by reminder on 02.01.2015. Case is deferred to 03.03.2015.				

105	Case No.:7/19/80-ALC2/2014	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00441/AM15/	RLA File :17/24/040/00084/AM15/	Lic.No/Date:1710005927 30.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DoT on 21.11.2014 followed by a reminder on 02.01.2015 for comments. Case is deferred to 03.03.2015.				

106	Case No.:25/19/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00459/AM15/	RLA File :56/24/040/00039/AM15/	Lic.No/Date:5610004433 30.09.2014	Defer Date:03.03.2015
Decision: The Committee noted that Deficiency letter has been issued to firm on 02.01.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.				

107	Case No.:9/22/80-ALC2/2014	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00490/AM15/	RLA File :03/95/040/00552/AM15/	Lic.No/Date:0310789906 01.10.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/107- dated 20.01.2015 as under:-				

"Advance Authorization may be ratified as per SION at Sl. No. C-1995 for Engineering products."

RA may take action accordingly.

108	Case No.: 30/19/80-ALC2/2014	Party Name: NANO THERAPEUTICS PVT LTD.	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00464/AM15/	RLA File :52/24/040/00037/AM15/	Lic.No/Date: 5210041249 02.10.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that DEIT has raised deficiency in firm's application and sent directly to the firm on 05.01.2015 and DGFT has sent a reminder to firm on 19.01.2015 for furnishing reply. Case is deferred to 03.03.2015.			

109	Case No.: 39/19/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00473/AM15/	RLA File :05/24/040/00301/AM15/	Lic.No/Date: 0510391465 07.10.2014	Defer Date: 03.03.2015
	Decision: The Committee noted that C&PC has sent a letter directly to the firm on 23.12.2014 raising deficiency in the firm's application and DGFT has sent a reminder to firm on 02.01.2015 and e-mail on 6.1.2015 for furnishing reply. Case is deferred to 03.03.2015.			

110	Case No.: 11/22/80-ALC2/2014	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00492/AM15/	RLA File :03/95/040/00559/AM15/	Lic.No/Date: 0310789954 07.10.2014	
	Decision : The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/107- dated 20.01.2015 as under:- "Advance Authorization may be ratified as per SION at Sl. No. C-1829 for Engineering products." RA may take action accordingly.			

111	Case No.: 12/22/80-ALC2/2014	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date: 22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00493/AM15/	RLA File :03/95/040/00558/AM15/	Lic.No/Date: 0310789950 07.10.2014	
	Decision : The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/107- dated 20.01.2015 as under:- "Advance Authorization may be ratified as per SION at Sl. No. C-1829 for Engineering products." RA may take action accordingly.			

112	Case No.:40/22/80-ALC2/2014	Party Name:DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00521/AM15/	RLA File :03/94/040/00631/AM15/	Lic.No/Date:0310789973 07.10.2014	Defer Date:03.03.2015
	Decision: The Committee noted that DIPP has raised deficiency in firm's application vide their ID No. 12/6/2015-TSW/112 dated 20.01.2015 as under:- 1. Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format-export product wise. 2. Import item at Sl. No. 1 (Compressor) appears to be of Capital Goods nature and details of manufacturing activities on this item may be specified. 3. Details of any other inputs with their quantities, in export products, imported or indigenous, if any. Case is deferred to 03.03.2015.			

113	Case No.:6/19/80-ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00440/AM15/	RLA File :52/24/040/00039/AM15/	Lic.No/Date:5210041257 08.10.2014	
	Decision: The Committee decided to ratify the norms based on the recommendations of DHI vide their UO Note no.3 (1)/15-TSW (B) dated 09.01.2015 as under (Copy to be forwarded to RA and firm). RA may take action accordingly.			

114	Case No.:14/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00448/AM15/	RLA File :04/24/040/00142/AM15/	Lic.No/Date:0410159542 08.10.2014	Defer Date:03.03.2015
	Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments and decided to await comments. Case is deferred to 03.03.2015.			

115	Case No.:15/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00449/AM15/	RLA File :04/24/040/00141/AM15/	Lic.No/Date:0410159541 08.10.2014	Defer Date:03.03.2015
	Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments and decided to await comments. Case is deferred to 03.03.2015.			

116	Case No.:16/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE	Meet No/Date:22/80-ALC2/2014	Status: Deferred
-----	-----------------------------	---	------------------------------	----------------------------

		LIMITED	20.01.2015	
	HQ File :01/80/050/00450/AM15/	RLA File :04/24/040/00146/AM15/	Lic.No/Date:0410159543 08.10.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DHI on 21.11.2014 for comments and decided to await comments. Case is deferred to 03.03.2015.				

117	Case No.:28/19/80-ALC2/2014	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:03.03.2015
Decision: The Committee noted that DHI has raised deficiency in firm's application vide their ID No. 03 (02)/15-TSW (B) dated 09.01.2015 and decided to send a copy of the same to the firm for reply:- Case is deferred to 03.03.2015.				

118	Case No.:38/19/80-ALC2/2014	Party Name:MOBIS INDIA LTD	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00472/AM15/	RLA File :04/24/040/00185/AM15/	Lic.No/Date:0410159548 09.10.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application has been forwarded to MSME on 21.11.2014 for comments. Case is deferred to 03.03.2015.				

119	Case No.:17/19/80-ALC2/2014	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00451/AM15/	RLA File :22/24/040/00056/AM15/	Lic.No/Date:2210015101 10.10.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application has been forwarded to MSME on 21.11.2014 for comments. Case is deferred to 03.03.2015.				

120	Case No.:8/22/80-ALC2/2014	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00489/AM15/	RLA File :03/95/040/00564/AM15/	Lic.No/Date:0310790197 13.10.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application has been forwarded to DEIT on 15.01.2015 for comments. Case is deferred to 03.03.2015.				

121	Case No.:13/22/80-ALC2/2014	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
	HQ File	RLA File	Lic.No/Date:0310790135	

:01/80/050/00494/AM15/	:03/95/040/00575/AM15/	13.10.2014	
Decision : The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/121 dated 20.01.2015 as under:- “Advance Authorization may be ratified as per SION at Sl. No. C-1995 for Engineering products.” RA may take action accordingly.			

Case No.:14/22/80-ALC2/2014	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00495/AM15/	RLA File :03/95/040/00576/AM15/	Lic.No/Date:0310790137 13.10.2014	
122	Decision : The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/122 dated 20.01.2015 as under:- “Advance Authorization may be ratified as per SION at Sl. No. C-1829 for Engineering products.” RA may take action accordingly.		

Case No.:31/19/80-ALC2/2014	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00465/AM15/	RLA File :34/24/040/00072/AM15/	Lic.No/Date:3410040611 14.10.2014	
123	Decision: The Committee decided to ratify the norms based on the recommendations of C&PC vide their OM No. 46011/55/2010-PC-II dated 01.01.2015 as under (Copy to be forwarded to RA and firm). RA may take action accordingly.		

Case No.:12/19/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00446/AM15/	RLA File :05/23/040/00303/AM15/	Lic.No/Date:0510391594 15.10.2014	Defer Date:03.03.2015
124	Decision: The Committee noted that the firm's application has been forwarded to DHI on 21.11.2014 for comments and amendment sheet received from RA has also been sent to DHI on 16.1.2015 for comments. Case is deferred to 03.03.2015.		

Case No.:9/19/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510391611	Defer
125			

:01/80/050/00443/AM15/	:05/23/040/00299/AM15/	16.10.2014	Date:03.03.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a fresh letter issued to firm on 2.1.2015 asking them to furnish requisite DGHC certificate. Reply is awaited. However, written comments from DHI have been received. Case is deferred to 03.03.2015.			

126	Case No.:18/22/80-ALC2/2014	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00499/AM15/	RLA File :09/24/040/00390/AM15/	Lic.No/Date:0910061120 17.10.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DHI on 15.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

127	Case No.:11/19/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00445/AM15/	RLA File :05/23/040/00308/AM15/	Lic.No/Date:0510391657 20.10.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DHI vide their UO Note no.Nil dated 20.01.2015 as under(Copy to be forwarded to RA and firm):- RA may take action accordingly.				

128	Case No.:13/19/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00447/AM15/	RLA File :05/23/040/00322/AM15/	Lic.No/Date:0510391664 21.10.2014	
Decision : The Committee decided to ratify the norms based on the recommendations of DHI vide their UO Note no.Nil dated 20.01.2015 as under(Copy to be forwarded to RA and firm):- RA may take action accordingly.				

129	Case No.:24/19/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:03.03.2015

	Decision: The Committee noted that deficiency letter has been issued to firm on 02.01.2015. Case is deferred to 03.03.2015.		
--	---	--	--

130	Case No.:62/22/80-ALC2/2014	Party Name:VEELINE MEDIA LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00543/AM15/	RLA File :02/24/040/00188/AM13/	Lic.No/Date:0210205081 21.10.2014	Defer Date:03.03.2015
	Decision: The Committee decided to call for information from the firm based on the recommendation of DIPP representative present in NC meeting on 201.01.2015 as under:- 1. "Sl.No.3, 4,5,6,9 & 11 of Standard Deficiency Format." Case is deferred to 03.03.2015.			

131	Case No.:32/19/80-ALC2/2014	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00466/AM15/	RLA File :05/23/040/00320/AM15/	Lic.No/Date:0510391736 27.10.2014	
	Decision : The Committee decided to ratify the norms based on the recommendations of DIPP vide their I.D. Note no.7/246/2014-TSW dated 09.12.2014 as under(Copy to be forwarded to RA and firm):- RA may take action accordingly.			

132	Case No.:54/22/80-ALC2/2014	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00535/AM15/	RLA File :09/24/040/00179/AM15/	Lic.No/Date:0910061138 27.10.2014	Defer Date:03.03.2015
	Decision: The Committee decided to call for information from the firm based on the recommendation of DIPP representative present in NC meeting on 201.01.2015 as under:- 1. "Sl.No.3,4,5 & 11 of Standard Deficiency Format." Case is deferred to 03.03.2015.			

133	Case No.:55/22/80-ALC2/2014	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00536/AM15/	RLA File :09/24/040/00177/AM15/	Lic.No/Date:0910061137 27.10.2014	Defer Date:03.03.2015
	Decision: The Committee decided to call for information from the firm based on the recommendation of DIPP representative present in NC meeting on 201.01.2015 as under:- 1. "Sl.No.3, 4, 5 & 11 of Standard Deficiency Format." Case is deferred to 03.03.2015.			

134	Case No.:22/22/80-ALC2/2014	Party Name:MOBIS INDIA	Meet No/Date:22/80-	Status:
-----	-----------------------------	------------------------	---------------------	---------

	LTD	ALC2/2014 20.01.2015	Deferred
HQ File :01/80/050/00503/AM15/	RLA File :04/24/040/00204/AM15/	Lic.No/Date:0410159661 31.10.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to MSME on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.			

135	Case No.:10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to C&PC on 15.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

136	Case No.:42/22/80-ALC2/2014	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00523/AM15/	RLA File :05/23/040/00342/AM15/	Lic.No/Date:0510391879 07.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to MSME on 13.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

137	Case No.:5/22/80-ALC2/2014	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Closed
	HQ File :01/80/050/00486/AM15/	RLA File :03/95/040/00654/AM15/	Lic.No/Date:0310790888 10.11.2014	
Decision: The Committee noted that RA has informed that the AA has been issued on GN-4 basis. Therefore, NC decided to close the case. RA may take action accordingly.				

138	Case No.:32/22/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00513/AM15/	RLA File :05/24/040/00359/AM15/	Lic.No/Date:0510391954 12.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to C&PC on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

139	Case No.:33/22/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00514/AM15/	RLA File :05/24/040/00367/AM15/	Lic.No/Date:0510391973 13.11.2014	Defer Date:03.03.2015

Decision: The Committee noted that the firm's application was sent to C&PC on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.

140	Case No.:34/22/80-ALC2/2014	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00515/AM15/	RLA File :05/24/040/00360/AM15/	Lic.No/Date:0510391970 13.11.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/140 dated 20.01.2015 as under:- 1. Net weight of export product may be specified as 661 Kgs. 2. Quantity of import item may be allowed as 2710.1 Kgs. inclusive as 4.10 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take action accordingly.				

141	Case No.:38/22/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00519/AM15/	RLA File :05/23/040/00349/AM15/	Lic.No/Date:0510391974 13.11.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DHI vide their UO Note no. Nil dated 20.01.2015 as per Sub-Committee report (Copy to be forwarded to RA and firm). RA may take action accordingly.				

142	Case No.:50/22/80-ALC2/2014	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00531/AM15/	RLA File :07/24/040/00277/AM15/	Lic.No/Date:0710106964 13.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to MSME on 13.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

143	Case No.:7/22/80-ALC2/2014	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00488/AM15/	RLA File :05/24/040/00369/AM15/	Lic.No/Date:0510391990 14.11.2014	Defer Date:03.03.2015
Decision: The committee noted that DIPP has raised deficiency in the application of the firm vide I.D No.12/6/2015-TSW/143 dated 20.01.2015 and decided to call for information from the firm as under:-				

1.	Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise.
2.	Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured – export product wise.
3.	Cutting allowance and end cutting loss on brass bars
Case is deferred to 03.03.2015.	

Case No.:35/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00516/AM15/	RLA File :05/23/040/00354/AM15/	Lic.No/Date:0510392009 14.11.2014	Defer Date:03.03.2015
144	Decision: The Committee decided to call for information from the firm based on the recommendation of DHI representative present in NC meeting on 201.01.2015 as under:- 1. "Sl.No. 11 of Standard Deficiency Format." Case is deferred to 03.03.2015		

Case No.:36/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00517/AM15/	RLA File :05/23/040/00347/AM15/	Lic.No/Date:0510392005 14.11.2014	Defer Date:03.03.2015
145	Decision: The committee noted that DIPP has raised deficiency in the application of the firm vide I.D No.12/6/2015-TSW/145 dated 20.01.2015 and decided to call for information from the firm as under:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items from Sl. No. 4 to 8 in Nos. also in addition to their weights. Case is deferred to 03.03.2015.		

Case No.:64/22/80-ALC2/2014	Party Name: HUSCO HYDRAULICS PVT.LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
146	HQ File :01/80/050/00545/AM15/	RLA File :03/94/040/00714/AM15/	Lic.No/Date:0310791228 19.11.2014
	Decision: The Committee decided to send a reminder to RA, Mumbai for the hard copy of the application to consider the firm's request. Case is deferred to 03.03.2015.		

147	Case No.:37/22/80-ALC2/2014	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
-----	-----------------------------	---	--	----------------------------

HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to C&PC on 13.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.			

148

Case No.:48/22/80-ALC2/2014	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
HQ File :01/80/050/00529/AM15/	RLA File :07/24/040/00304/AM15/	Lic.No/Date:0710107033 20.11.2014	

Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/148 dated 20.01.2015 as under:-

- Sizes of perforated Sheets alongwith their quantities in export item may be specified as under:

Size of Perforated Sheets	Quantity	Net Weight
0.30 mm (thk) x 1220 mm x 2440 mm	8000 Nos.	36400 Kgs.
0.40 mm (thk) x 1220 mm x 2440 mm	8500 Nos.	49725 Kgs.
0.60 mm (thk) x 1220 mm x 2440 mm	3000 Nos.	27300 Kgs.
Total	19500 Nos.	113425 Kgs.
- Quantity of import item may be allowed as 154142 Kgs. as under inclusive of 35.9 % wastage after 1/3rd recovery from scrap:

“0.30 mm thick steel sheet or coils of relevant grade : 49467 Kgs.
0.40 mm thick steel sheet or coils of relevant grade : 67575 Kgs.
0.60 mm thick steel sheet or coils of relevant grade : 37100 Kgs.”

RA may take action accordingly.

149	Case No.:51/22/80-ALC2/2014	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00532/AM15/	RLA File :07/24/040/00306/AM15/	Lic.No/Date:0710107041 20.11.2014	
	Decision: The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/148 dated 20.01.2015 as under:- - Quantities of import item at Sl. No. 1 to 47 & 54 to 71 may be allowed on net to net basis with accountability clause. - Quantities of import items at Sl. No. 48 to 53 may be allowed as 1.02 meter/mtr. content in the export product. RA may take action accordingly.			

150	Case No.:58/22/80-ALC2/2014	Party Name:KYOCERA CTC	Meet No/Date:22/80-	Status:
-----	-----------------------------	------------------------	---------------------	---------

		PRECISION TOOLS PRIVATE LIMITED	ALC2/2014 20.01.2015	Deferred
	HQ File :01/80/050/00539/AM15/	RLA File :02/24/040/00170/AM15/	Lic.No/Date:0210205202 20.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to MSME on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

151	Case No.:59/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00540/AM15/	RLA File :02/24/040/00168/AM15/	Lic.No/Date:0210205201 20.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to MSME on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

152	Case No.:60/22/80-ALC2/2014	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00541/AM15/	RLA File :02/24/040/00169/AM15/	Lic.No/Date:0210205203 20.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to MSME on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

153	Case No.:61/22/80-ALC2/2014	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00542/AM15/	RLA File :02/24/040/00167/AM15/	Lic.No/Date:0210205200 20.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to MSME on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

154	Case No.:47/22/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00528/AM15/	RLA File :05/23/040/00365/AM15/	Lic.No/Date:0510392098 21.11.2014	
Decision: The Committee decided to ratify the norms based on the recommendations of DHI vide their UO Note no. Nil dated 20.01.2015 as per Sub-Committee report (Copy to be forwarded to RA and firm).				
RA may take action accordingly.				

155	Case No.:27/22/80-ALC2/2014	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
-----	------------------------------------	---	--	-----------------------------

HQ File :01/80/050/00508/AM15/	RLA File :05/23/040/00364/AM15/	Lic.No/Date:0510392113 24.11.2014	Defer Date:03.03.2015
Decision: The committee decided to call for information from the firm as per recommendation of DIPP vide I.D No.12/6/2015-TSW/155 dated 20.01.2015 as under:- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise. 2. Specific use of import item at Sl. No. 7. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 4, 6 & 7 export product wise. 4. For net weight of components to be manufactured from import items at Sl. No.4, 6 & 7 details of components with net weights thereof may be indicated. Case is deferred to 03.03.2015.			

Case No.:28/22/80-ALC2/2014	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
HQ File :01/80/050/00509/AM15/	RLA File :05/23/040/00366/AM15/	Lic.No/Date:0510392114 24.11.2014	Defer Date:03.03.2015
156	Decision: The committee decided to call for information from the firm as per recommendation of DIPP vide I.D No.12/6/2015-TSW/156 dated 20.01.2015 as under:- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise. 2. Specific use of import item at Sl. No. 8. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 2, 7 & 8 export product wise. 4. For net weight of components to be manufactured from import items at Sl. No.2, 7 & 8, details of components with net weights thereof may be indicated. Case is deferred to 03.03.2015		

Case No.:43/22/80-ALC2/2014	Party Name:ALPINE COILS LLP	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
157	HQ File :01/80/050/00524/AM15/	RLA File :04/24/040/00218/AM15/	Lic.No/Date:0410159777 24.11.2014
	Decision: The Committee noted that the firm's application was sent to DIPP on 13.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.		

Case No.:49/22/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:22/80- ALC2/2014 20.01.2015	Status: Deferred
158	HQ File :01/80/050/00530/AM15/	RLA File :05/23/040/00367/AM15/	Lic.No/Date:0510392119 24.11.2014
	Decision: The Committee noted that the firm's application was sent to DHI on 13.01.2015 for		

comments and decided to await comments. Case is deferred to 03.03.2015.

159	Case No.:15/22/80-ALC2/2014	Party Name:VITROMED HEALTHCARE	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:03.03.2015
	Decision: The Committee noted that the firm's application was sent to C&PC on 15.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.			

160	Case No.:16/22/80-ALC2/2014	Party Name:VITROMED HEALTHCARE	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:03.03.2015
	Decision: The Committee noted that the firm's application was sent to C&PC on 15.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.			

161	Case No.:17/22/80-ALC2/2014	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00498/AM15/	RLA File :05/24/040/00357/AM15/	Lic.No/Date:0510392131 25.11.2014	Defer Date:03.03.2015
	Decision: The committee decided to call for information from the firm as per recommendation of DIPP vide I.D No.12/6/2015-TSW/161 dated 20.01.2015 as under:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Separate quantities of each type of Condenser Coils in Nos. Case is deferred to 03.03.2015			

162	Case No.:19/22/80-ALC2/2014	Party Name:VITROMED HEALTHCARE	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:03.03.2015
	Decision: The Committee noted that the firm's application was sent to C&PC on 15.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.			

163	Case No.:23/22/80-ALC2/2014	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:03.03.2015

Decision: The Committee noted that the firm's application was sent to C&PC on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.			
---	--	--	--

164	Case No.:26/22/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00507/AM15/	RLA File :05/24/040/00377/AM15/	Lic.No/Date:0510392135 25.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to C&PC on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

165	Case No.:21/22/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00502/AM15/	RLA File :05/23/040/00359/AM15/	Lic.No/Date:0510392156 26.11.2014	Defer Date:03.03.2015
Decision: The committee decided to call for information from the firm as per recommendation of DIPP vide I.D No.12/6/2015-TSW/165 dated 20.01.2015 as under:-				
1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format. 2. Specific nature/use of each import item viz. as Raw Material, Component, spare, Consumable or Packing material. 3. Details of import item at Sl. No. 26. 4. Certain import items are listed at more than one place e.g. import items at Sl. No. 61 & 63 are same as that at Sl. No. 82 & 83 respectively and the same may be clarified.				
Case is deferred to 03.03.2015				

166	Case No.:30/22/80-ALC2/2014	Party Name:PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00511/AM15/	RLA File :07/24/040/00266/AM15/	Lic.No/Date:0710107055 26.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DHI on 16.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

167	Case No.:31/22/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00512/AM15/	RLA File :05/23/040/00358/AM15/	Lic.No/Date:0510392155 26.11.2014	Defer Date:03.03.2015
Decision: The committee decided to call for information from the firm as per recommendation of DIPP vide I.D No.12/6/2015-TSW/167 dated 20.01.2015 as under:-				
1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format.				

2. Specific nature/use of each import item viz. as Raw Material, Component, spare, Consumable or Packing material.
3. Details of import item at Sl. No. 26.
4. Certain import items are listed at more than one place e.g. import items at Sl. No. 57 to 67 are same as that at Sl. No. 69 to 79 and the same may be clarified.

Case is deferred to 03.03.2015.

168	Case No.:46/22/80-ALC2/2014	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00527/AM15/	RLA File :07/24/040/00281/AM15/	Lic.No/Date:0710107066 26.11.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DIPP on 13.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

169	Case No.:52/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00533/AM15/	RLA File :05/23/040/00371/AM15/	Lic.No/Date:0510392154 26.11.2014	Defer Date:03.03.2015
Decision: The committee decided to call for information from the firm as per recommendation of DIPP vide I.D No.12/6/2015-TSW/169 dated 20.01.2015 as under:-				
1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items from Sl. No. 1 to 3 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 4 in meters, also in addition to its weights.				
Case is deferred to 03.03.2015				

170	Case No.:20/22/80-ALC2/2014	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Approved
	HQ File :01/80/050/00501/AM15/	RLA File :10/24/040/00086/AM15/	Lic.No/Date:1010058912 27.11.2014	
Decision : The Committee decided to ratify the norms based on the recommendations of DIPP vide their UO Note no.12/6/2015-TSW/170 dated 20.01.2015 as under:-				
1. Import item at Sl. No.1 may be allowed as 3300 Nos. on net to net basis with accountability clause. 2. Import items at Sl. No. 2, 3 & 4 may be allowed as 1.02 Kgs./Kg. content in the export product as claimed by the firm. 3. Import items at Sl. No. 5 & 6 may be allowed on net to net basis as claimed by the firm.				

RA may take action accordingly.

171	Case No.:57/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00538/AM15/	RLA File :05/23/040/00393/AM15/	Lic.No/Date:0510392240 02.12.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DHI on 13.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

172	Case No.:44/22/80-ALC2/2014	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00525/AM15/	RLA File :04/24/040/00232/AM15/	Lic.No/Date:0410159832 03.12.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DEIT & C&PC on 13.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

173	Case No.:45/22/80-ALC2/2014	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00526/AM15/	RLA File :04/24/040/00231/AM15/	Lic.No/Date:0410159838 04.12.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DEIT & C&PC on 13.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

174	Case No.:1/22/80-ALC2/2014	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00482/AM15/	RLA File :04/24/040/00233/AM15/	Lic.No/Date:0410159847 05.12.2014	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to C&PC on 15.01.2015 for comments and decided to await comments. Case is deferred to 03.03.2015.				

175	Case No.:3/22/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/80-ALC2/2014 20.01.2015	Status: Deferred
	HQ File :01/80/050/00484/AM15/	RLA File :61/24/040/00055/AM15/	Lic.No/Date:6110001260 06.01.2015	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DHI on 15.01.2015 for comments and for EPCG clarification to the firm on 15.01.2015. The Committee decided to await comments. Case is deferred to 03.03.2015.				

176	Case No.:4/22/80-ALC2/2014	Party Name:BHARAT HEAVY	Meet No/Date:22/80-	Status:
-----	----------------------------	-------------------------	---------------------	---------

	ELECTRICALS LIMITED	ALC2/2014 20.01.2015	Deferred
HQ File :01/80/050/00485/AM15/	RLA File :61/24/040/00057/AM15/	Lic.No/Date:6110001261 06.01.2015	Defer Date:03.03.2015
Decision: The Committee noted that the firm's application was sent to DHI on 15.01.2015 for comments and for EPCG clarification to the firm on 15.01.2015. The Committee decided to await comments. Case is deferred to 03.03.2015.			

S.No.538

Case No. A - 01	M/s. Analyser	HQF.No.01/80/162/00032/AM15/DES-I	Lic. No. & date
Meeting No.22/15	Instruments Co.	RA.F.No.13/24/040/00281/AM14	1310044806
Date: 20.01.2015	Pvt. Ltd., Kota (Rajasthan)	Ratification of norms	dt.17.10.2013

Decision: The Committee noted that the Firm's reply dated 02.01.2015 has been forwarded to DIPP for comments on 16.01.2015. Case is deferred to 03.03.2015.

Sl.No.539

Case No. A/R-61	M/s. United	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No.22/15	Drilling Tools	RA.F.No.05/24/040/00318/AM10	0510249707
Date: 20.01.2015	Ltd., Delhi	Revision of norms	dt.22.09.2009

Decision: The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 15.09.2014 followed by a reminder on 02.01.2015 which has not been received till date. The Committee decided to reiterate its earlier decision for the necessary document. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 03.03.2015.

S.No.540

Case No. A/R-49	M/s. Larsen	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No.22/15	&Toubro Ltd.,	RA.F.No.03/95/040/00712/AM10	0310557677
Date: 20.01.2015	Mumbai	Amendment in quantities / addition of additional import items	dt.29.01.2010

Decision: The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods

are required for petroleum operations vide letter dated 01.08.2014 followed by a reminder on 02.01.2015 and e-mail dated 06.01.2015 which has not been received till date. The Committee decided to reiterate its earlier decision for the necessary document. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also that M/s GE Indian Industrial Private Ltd was issued an AA No.3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee noticed that the firm has produced the requisite certificate issued by the Dte. General of Hydro-Carbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Case is deferred to 03.03.2015.

S.No.541

Case No. A/R-119	M/s. Brakes	HQF.No.01/80/050/00366/AM12/DES.I	Lic. No. & date
Meeting No.22/15	India Ltd.,	RA.F.No.04/24/040/00136/AM12	0410129812
Date: 20.01.2015	Chennai	Request for inclusion of import item in norms	dt.31.10.2011

Decision: The Committee decided to modify the norms of the above mentioned Advance Authorization No. 0410129812 dt.31.10.2011 based on the recommendation of DHI Vide U.O. No.3 (67)/11-TSW (B)/243 dated 10.12.2014 (copy to be forwarded to RA and the Firm). RA may take action accordingly.

S.No.542

Case No. A/R-35	M/s. Life Long	HQF.No.01/80/050/00482/AM09/DES.I	Lic. No. & date
Meeting No.22/15	India Ltd.,	RA.F.No.05/24/040/00099/AM09	0510222158
Date: 20.01.2015	Gurgaon	Description of import item not mentioned in bill of Entry	dt.13.06.2008

Decision: The Committee noted that firm has not replied to the deficiency letter dated 20.10.2014 and Reminder dated 02.01.2015. Reply of the Firm is awaited. Case is deferred 03.03.2015.



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.543

Case No. A/R-57	M/s. Thermal	HQF.No.01/80/050/0381/AM14/DES.I	Lic. No. & date
Meeting No.22/15	Systems	RA.F.No.09/24/040/00311/AM14	0910057710
Date: 20.01.2015	(Hyderabad) Pvt. Ltd.,	Request for fixation of norms	dt.25.09.2013

Decision: The Committee decided to ratify the norms of the above mentioned Advance Authorization No. 0910057710 dt. dt. 25.09.2013 based on the recommendation of DHI Vide U.O. No.3 (13)/12-TSW (B)/25 dated 13.01.2015 (copy to be forwarded to RA and the Firm).

S.No.544

Case No. A/R-60	M/s. Vem	HQF.No.01/80/050/00071/AM14/DES.I	Lic. No. & date
Meeting No.22/15	Technologies	RA.F.No.09/24/040/00484/AM13	0910054916
Date: 20.01.2015	Pvt. Ltd., Hyderabad	Request for fixation of norms	dt.04.02.2013

Decision: The Committee noted that firm has not replied to deficiency letter dated 09.09.2014, E-mail dated 16.09.2014, Reminder dated 21.11.2014, E-mail dated 08.12.2014. Final Reminder has been issued to firm on 02.01.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.

S.No.545

Case No. A/R-74	M/s. Toshiba	HQF.No.01/80/050/00074/AM14/DES.I	Lic. No. & date
Meeting No.22/15	JSW Turbine	RA.F.No.04/24/040/00272/AM13	0410144941
Date: 20.01.2015	and Generator Pvt. Ltd.,	Request for revision/amendment of norms	dt.10.04.2013

Decision: The Committee noted that DHI Deficiency letter dated 26.12.2014 has been issued to firm on 13.01.2015 (copy to be forwarded to the Firm). Reply of the firm is awaited. Case is deferred to 03.03.2015.

S.No.546

Case No. A/R-75	M/s. Toshiba	HQF.No.01/80/050/00073/AM14/DES.I	Lic. No. & date
Meeting No.22/15	JSW Turbine	RA.F.No.04/24/040/00001/AM14	0410144942
Date: 20.01.2015	and Generator Pvt. Ltd.,	Request for revision/amendment of norms	dt.10.04.2013

Decision: The Committee noted that DHI Deficiency letter dated 26.12.2014 has been issued to firm on 13.01.2015 (copy to be forwarded to the Firm). Reply of the firm is awaited. Case is deferred to 03.03.2015.

S.No.547

Case No. A/R-93	M/s. Gas Tech	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.22/15	Engineering	RA.F.No.05/23/040/00447/AM13	0510345184
Date: 20.01.2015	(India) Pvt. Ltd., Faridabad	Request for revision of norms	dt.07.02.2013

Decision: The Committee noted that the firm has not replied to the DIPP Deficiency letter sent to them on 20.11.2014, followed by Reminder dated 02.01.2015 and E-mail dated 02.01.2015. Firm's reply is awaited. Case is deferred to 03.03.2015.

S.No.548

Case No. A/R-94	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00818/AM10/DES.I	Lic. No. & date
Meeting No.22/15		RA.F.No.03/94/040/00738/AM07 RA.F.No.03/94/040/012188/AM08 RA.F.No.03/94/040/00189/AM09 RA.F.No.03/94/040/00717/AM09 RA.F.No.03/94/040/01010/AM10 RA.F.No.03/94/040/01334/AM08	(i) 0310403017 dt.10.09.2006 (ii) 0310465595 dt.19.03.2008 (iii) 0310472348 dt.29.05.2008 (iv) 0310492142 dt.27.10.2008 (v) 0310561529 dt.23.02.2010 (vi) 0310466996 dt.02.04.2008
Date: 20.01.2015		Request for revision/amendment of norms	

Decision: The Committee noted that the firm has sent only one reply in respect of AA No. 0310465595 dt.19.03.2008 which has been forwarded to DIPP on 30.12.2014. For the rest of AAs, Firm has sought time through E-mail dated 09.01.2015. The Committee decided to await the firm's reply. Case is deferred to 03.03.2015.

S.No.549

Case No. A/R-96	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00630/AM11/DE S.I	Lic. No. & date
Meeting No.22/15		RA.F.No.03/94/040/00713/AM11	0310606323
Date: 20.01.2015		Request for revision of norms	dt.14.12.2010

Decision: The Committee noted that the DHI deficiency letter dated 14.01.2015 has been forwarded to the firm on 19.01.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.

S.No.550

Case No. A/R-106	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00516/AM14/DE S.I	Lic. No. & date
Meeting No.22/15		RA.F.No.03/94/040/00787/AM14	0310764594
Date: 20.01.2015		Request for change of Net Weight in ratification of norms for export item at sl. Nos. 4,5, 11 and 12 of norms	dt.06.01.2014

Decision: The Committee noted that the DIPP deficiency letter has been sent to the firm on 02.01.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.

S.No.551

Case No. A/R-107	M/s. Pneumax	HQF.No.01/80/162/00228/AM15/DES.I	Lic. No. & date
Meeting No.22/15	Pneumatic India Pvt.	RA.F.No.05/24/00039/00001/AM15	0510387177
Date: 20.01.2015	Ltd.,	Request for ratification of norms	dt.22.05.2014

Decision: The Committee noted that the firm's application dated 04.04.2014, which was received late has been sent to DIPP on 26.11.2014. It was informed by the representative of the DIPP that this is an Annual AA wherein no details of export and import items have been mentioned. It is therefore, not possible to fix any Norms. The Committee decided to call for the details of import/export items of this AA. Case is deferred to 03.03.2015.

S.No.552

Case No. A/R-108	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00819/AM10/DE S.I	Lic. No. & date
Meeting No.22/15	Ranipet	RA.F.No.04/24/040/00290/AM10	0410112044
Date: 20.01.2015		Request for revision of norms	dt.02.03.2011

Decision: The Committee noted that the DIPP deficiency letter has been sent to the firm on 02.01.2015 and e-mail dated 02.01.2015. Reply of the firm is awaited. Case is deferred to 03.03.2015.

S.No.553

Case No. A/R-109	M/s. ISGEC Heavy Engineering Ltd.,	HQF.No.01/80/050/00166/AM15/DE S.I	Lic. No. & date
Meeting No.22/15	Yamunanagar	RA.F.No.05/23/040/00002/AM15	0510384967
Date: 20.01.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that the DIPP has raised deficiency vide I.D. No.12/6/2015-TSW/109-A/R dated 20.01.2015 and decided to call for information from the firm as under:-

1. It is seen that the import item includes "Straight tubes" & "U bend tubes". As "U" bend tubes are being imported and not fabricated from straight tubes, you may clarify as to why the wastage would be more in case of "U" bend tubes, supported by the wastage details at each stage of manufacture.
2. Dimensions of tubes is required to be ensured in import & accordingly you may submit documentary evidence to the effect that tubes imported were of dimensions " 19.05 mm (OD) x2.11 (thk)"

Case is deferred to 03.03.2015.

S.No.554

Case No. A/R-111	M/s. ISGEC Heavy Engineering Ltd.,	HQF.No.01/80/050/00165/AM15/DE S.I	Lic. No. & date
Meeting No.22/15	Yamunanagar	RA.F.No.05/23/040/00001/AM15	0510384966
Date: 20.01.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that the DIPP has raised deficiency vide I.D. No.12/6/2015-TSW/109-A/R dated 20.01.2015 and decided to call for information from the firm as under:-

1. It is seen that the import item includes "Straight tubes" & "U bend tubes". As "U" bend tubes are being imported and not fabricated from straight tubes, you may clarify as to why the wastage would be more in case of "U" bend tubes, supported by the wastage details at each stage of manufacture.
2. Dimensions of tubes is required to be ensured in import & accordingly you may submit documentary evidence to the effect that tubes imported were of dimensions " 19.05 mm (OD) x2.11 (thk)"

Case is deferred to 03.03.2015.

S.No.555

Case No. A/R-112	M/s. Man Truck	HQF.No.01/80/162/00031/AM15/DES.I
Meeting No.22/15	India Ltd., Pune	Request for clarification of the export items does not
Date: 20.01.2015		tally with the description given in the DEPB rate
		schedule

Decision: The committee decided to reject the request of the firm based on the recommendation of DHI vide U.O. No.7 (5)/14-TSW (B)/249 dated 15.12.2014 (Comments to be sent to DEPB).

S.No.556

Case No. A/R-114	M/s. Technoweb	HQF.No.01/80/050/00006/AM15/DE	Lic. No. & date
Meeting No.22/15	Textile Engineering	S.I	
Date: 20.01.2015	P. Ltd., Mumbai	RA.F.No.03/95/040/00936/AM14	0310771124
		Request for revision of norms	dt.26.12.2013

Decision: The Committee noted that C&PC has issued a deficiency letter directly to the firm on 09.01.2015. Case is deferred to 03.03.2015.

S.No.557

Case No. A/R-115	M/s. Y-Tec	HQF.No.01/80/050/00230/AM15/DES.I	Lic. No. & date
Meeting No.22/15	India Pvt. Ltd.,	RA.F.No.05/24/040/00146/AM14	0510361186
Date: 20.01.2015	Gurgaon	Request for fixation of norms	dt.30.07.2013

Decision: The Committee noted that the request of the firm has been sent to DHI on 01.12.2014 for comments which is awaited. Case is deferred to 03.03.2015.

S.No.558

Case No. A/R-132	M/s. Echaar	HQF.No.01/80/050/00542/AM12/DE	Lic. No. & date
Meeting No.22/15	Equipment's Pvt.	S.I	
Date: 20.01.2015	Ltd., Thane	RA.F.No.03/94/040/01018/AM12	0310682257
		Request for revision of norms	dt.16.02.2012

Decision: The Committee noted that the request of the firm by e-mail dated 07.12.2014 has been sent to DHI on 07.01.2015 for comments which is awaited. Case is deferred to 03.03.2015.

S.No.559

Case No. A/R-133	M/s. Armor Plast Ltd., Bangalore	HQF.No.01/80/050/00208/AM11/DE S.I	Lic. No. & date
Meeting No.22/15		RA.F.No.07/24/040/00092/AM11	0710072431
Date: 20.01.2015		Request for fixation of norms	dt.24.06.2010

Decision: The Committee decided to ratify norms of the above mentioned AA dated 24.06.2010 based on the recommendation of DIPP vide U.O. No.12/6/2015-TSW/133-A/R dated 20.01.2015 as under:-

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 0710065834 dated 08.07.2009 ratified in Norms Committee Meeting No. 30/80 dated 27/10/2009.

Word "relevant" may be prefixed with the description of import item at Sl.No. 1 and its quantity may be allowed as 231.54 Kgs. as 1.02 Kgs./Kg. content in the export item.

RA may take action accordingly.

S.No.560

Case No. A/R-134	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00170/AM15/DE S.I	Lic. No. & date
Meeting No.22/15		RA.F.No.03/94/040/00044/AM15	0310779493
Date: 20.01.2015		Request for change of Net Weight in ratification of norms for export item at Sl. Nos. 1,2 and 3 of norms	dt.25.04.2014

Decision: The Committee decided to modify norms of the above mentioned AA dated 24.06.2010 based on the recommendation of DIPP vide U.O. No.12/6/2015-TSW/134-A/R dated 20.01.2015 as under (copy to be forwarded to RA & the firm):-

1. Net Empty weight of each export product at Sl. No. 1 to 3 may be corrected as 13083 Kgs. RA may take action accordingly.

S.No.561

Case No. A/R-135	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00171/AM15/DE S.I	Lic. No. & date
Meeting No.22/15		RA.F.No.03/94/040/00083/AM15	0310780950
Date: 20.01.2015		Request for change of Net Weight in ratification of norms for export item at Sl. Nos. 1 and 2 of norms	dt.07.05.2014

Decision: The Committee decided to modify norms of the above mentioned AA dated 24.06.2010 based on the recommendation of DIPP vide U.O. No.12/6/2015-TSW/135-A/R dated 20.01.2015 as under:-

1. Net Empty weight of each export product at Sl. No. 1 & 2 may be corrected as 13083 Kgs.

RA may take action accordingly

S.No.562

Case No. A/R-136	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00324/AM14/DE S.I	Lic. No. & date
Meeting No.22/15	Mumbai	RA.F.No.03/95/040/00364/AM15	0310747478
Date: 20.01.2015		Request for revision/amendment of norms	dt.29.08.2013

Decision: The Committee decided to modify norms of the above mentioned AA dated 24.06.2010 based on the recommendation of DIPP vide U.O. No.12/6/2015-TSW/136-A/R dated 20.01.2015 as under:-

1. Net Fabricated weight of export product may be increased to 92.547 MT.
2. Weights of import items at Sl. No. 8 & 9 may be modified as 1000 Kgs. & 8000 Kgs. respectively.
3. Quantity of import item at Sl. No. 9 may also be reduced as 750 Nos.
4. Quantities of import items at Sl. No. 8 & 9 may be allowed on net to net basis with accountability clause.

RA may take action accordingly

S.No.563

Case No. A/R-137	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/01664/AM09/DE S.I	Lic. No. & date
Meeting No.22/15	Mumbai	RA.F.No.03/95/040/00828/AM09	0310501993
Date: 20.01.2015		Request for revision/amendment of norms	dt.09.01.2009

Decision: The Committee noted that the firm's request dated 29.10.2014 was earlier forwarded to DHI on 07.01.2015. As the case pertains to DIPP, the Committee decided to send the request to DIPP. Case is deferred to 03.03.2015.

S.No.564

Case No. C-04	Reference received from	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No.22/15	Addl. DGFT, Kolkata of M/s.	Clarification against SION at Sl. No. C-1647
Date: 20.01.2015	Larsen & Toubro Ltd., Kolkata	Engineering Product – reg.

Decision: The Committee decided to reject the firm's request based on the recommendation of DHI vide U.O. No.1 (04)/13-TSW (B) dated 14.01.2015 (comments to be forwarded to RA and the Firm).

S.No.565

Case No. C-05	M/s. British Engines India	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No.22/15	Pvt. Ltd., Bangalore	Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 20.01.2015		

Decision: The Committee noted that DHI deficiency letter dated 24.11.2014 has been sent to the firm on 02.01.2015 and through e-mail dated 02.01.2015. Reply from firm is awaited. Case is deferred to 03.03.2015.

S.No.566

Case No. A/R-138	M/s. L&T-MHI Boilers Pvt. Ltd.,	HQF.No.01/80/050/00815/AM11/DE S.I	Lic. No. & date
Meeting No.22/15	Mumbai	RA.F.No.03/95/040/00824/AM11	0310610931
Date: 20.01.2015		Request for reduction in import and Export weights amendment of norms	dt.13.01.2011

Decision: The Committee noted that the firm's request dated 24.11.2014 has been sent to DHI on 16.01.2015 for comments. Case is deferred to 03.03.2015.

S.No.567

Case No. A/R-139	M/s. L&T-MHI Boilers Pvt. Ltd.,	HQF.No.01/80/050/00059/AM12/DE S.I	Lic. No. & date
Meeting No.22/15	Mumbai	RA.F.No.03/95/040/00090/AM12	0310630441
Date: 20.01.2015		Request for reduction in import and Export weights amendment of norms	dt.10.05.2011

Decision: The Committee noted that the firm's request dated 24.11.2014 has been sent to DHI on 16.01.2015 for comments. Case is deferred to 03.03.2015.


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

54

wa

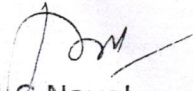
SP. No. 4
dt 9-12-14
dt 20-1-2015

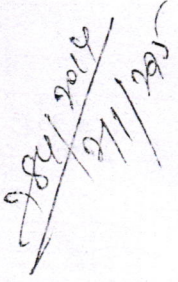
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Volvo buses India for ratification of norms of licence no -0710093996 dt 01-03-13.

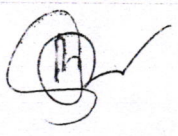
Ref: DGFT ID Note No. 01/80/50/475/AM15/DES-I/1446 Dated 08.12.14
DES-I, DGFT may kindly refer to the above mentioned licence of M/S Volvo buses India. The firm proposes to import 25 items for the export of four numbers of Volvo buses. NC may consider import under GN-4 with accountability.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
24-12-14


DGFT (FTDO, DES-I) (260)
Deptt. of HI, UO No 3(171)/14-TSW(B)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

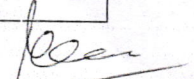


DES-I Meeting 20/1/2015

SS Sp. No. 6
#201-2015

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	BOtil	510366074	As per sub committee report
17	BOtil	510367148	As per sub committee report
26	BOtil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K. Tiwari)

Industrial Adviser

NC-I


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

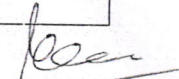
Rating , specific grade and alloy of tubes /plates . Whether fittings are machined or raw. Weight balance

DES-I Meeting 20/1/2015

Sl. No. 13
dt 20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	BOtil	510366074	As per sub committee report
17	BOtil	510367148	As per sub committee report
26	BOtil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K. Tiwari)

Industrial Adviser

NC-I


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Prag Bhawan, New Delhi-11

For Input

Rating, specific grade and alloy of tubes /plates. Whether fittings are machined or raw. Weight balance

DES-I Meeting 20/1/2015

57 SP. No. 15
dt 20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	Botil	510366074	As per sub committee report
17	Botil	510367148	As per sub committee report
26	Botil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view

(K.K.Tiwari)

Industrial Adviser

NC-I

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

For Input

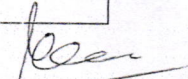
Rating , specific grade and alloy of tubes /plates . Whether fittings are machined or raw. Weight balance

DES-I Meeting 20/1/2015

58 8. NO. 17
20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	BOtil	510366074	As per sub committee report
17	BOtil	510367148	As per sub committee report
26	BOtil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K.Tiwari)

Industrial Adviser

NC-I


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

Rating , specific grade and alloy of tubes /plates . Whether fittings are machined or raw. Weight balance

59

D/L 28th Dec

D/L

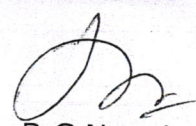
Sl. No 20
9-12-14
dt 20-1-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S GE India for ratification of norms of
AA no 3110060945 dt 30-10-13.

Ref- DGFT ID note-01/80/50/361/AM-14/DES-I/1301 dt 20-11-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S GE India. It is observed that the firm has not replied to any of the points raised vide this office letter of dated 09-01-14. (Copy enclosed). DGFT is requested to get the information so that the the request can be examined.



B.C. Nayak
Development Officer
18-12-14

28/12/2014
21/1/2015

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(91)/13-TSW(B) 25th dated



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WCD

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S GE India for ratification of norms of
licence no 3110060945 dt 30-10-13

DES-I, DGFT may kindly refer to the above mentioned licence
of M/S GE India. The firm has submitted reply vide their letter
of dated 16.06.2014. The reply is incomplete. The firm may be
asked to submit following information/clarification:

1. The proposed to import 23 items which include huge quantity of Steel Plates at Sl. No. 8 & 18. (total 1787 MT). These items do not appear in the weight balancing of the export product.
2. The firm has not given the total raw product weight of 432 pieces of raw forgings and its finished weight (Item no 14).
3. The firm proposes to export in meters whereas the weight balance has been given in pieces. The firm is to give the co-relation between the two.
4. The firm is to give weight and length of item 1 & 2 of import clearly and highlight it in the brochure.
5. Sl no 11 of SDL & calculation & justification of quantify of welding materials have not been given. Reason of not giving information is not acceptable

B.C. Nayak

Development Officer
02-07-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(91)/13-TSW(B)

dated



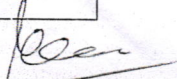
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES-I Meeting 20/1/2015

61 Sp. No 26
dt 20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	BOtil	510366074	As per sub committee report
17	BOtil	510367148	As per sub committee report
26	BOtil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K. Tiwari)

Industrial Adviser

NC-I



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

For Input

Rating, specific grade and alloy of tubes /plates. Whether fittings are machined or raw. Weight balance

D12 62 Rev 37
20-1-15

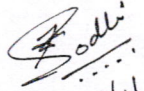
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(189)/2014-ME

Subject: Advance authorisation no 0910059565 dated 14.03.14 for M/s, Enertech Engineering P Ltd,
DGFT may therefore be requested to get the following information from the unit :-

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME)


19/1/15
(K.S. Sodhi)
AD (ME)

Shri Praveen Sharma: DDG, DGFT, Udhog Bhawan
O/o the DC(MSME) UO note no 30(189)/14-ME dated 19.01.15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S No 43 63
20/11/15 2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Adv. Authorization no 0510385024 dated 25.04.14 in respect of M/s Spiral EHL Engg Pvt Ltd

The firm vide their letter SPEHL/Acc&Fin/14-15/014 dtd 22.12.14, SPEHL/Acc&Fin/14-15/020 dtd 13.01.15 and SPEHL/Acc&Fin/14-15/021 dtd 14.01.15 has asked for amendment in the advance authorization. There was an error in the raw material calculation. The density of stainless steel for weight calculations was used as 3.75 g/cc instead of the actual 7.85 g/cc. Also, there was a typographical mistake in the import weight of aluminium plate. The weight for aluminium plate was mentioned as 3.75 gm instead of 200g and 350g for Sno 4 and 22 respectively. The firm has also requested for a change in export item description as there was a typographical error.

As per details provided, the norms may be fixed as follows:-

- Import for Sno 1 may be allowed as 9666.38 kg inclusive of 1104.53% wastage after affecting 5% recovery from scrap.
- Import for Sno 2 may be allowed as 5005.46 kg inclusive of 916.95% wastage after affecting 5% recovery from scrap.
- Import for Sno 3 may be allowed as 324.19 kg inclusive of 1790.15% wastage after affecting 5% recovery from scrap.
- Import for Sno 4 may be allowed as 18.67 kg inclusive of 481.66% wastage after affecting 15% recovery from scrap.
- Import for Sno 5 may be allowed as 61.21 kg inclusive of 2733.88% wastage after affecting 5% recovery from scrap.
- Import for Sno 19 may be allowed as 9666.38 kg inclusive of 1104.53% wastage after affecting 5% recovery from scrap.
- Import for Sno 20 may be allowed as 5005.46 kg inclusive of 916.95% wastage after affecting 5% recovery from scrap.
- Import for Sno 21 may be allowed as 324.19 kg inclusive of 1790.15% wastage after affecting 5% recovery from scrap.
- Import for Sno 22 may be allowed as 32.31 kg inclusive of 906.66% wastage after affecting 15% recovery from scrap.
- Import for Sno 23 may be allowed as 61.21 kg inclusive of 2733.88% wastage after affecting 5% recovery from scrap.
- The rest of the items may be allowed on net to net basis with nil wastage and accountability clause.
- S.No 1 of export product may be amended as Military aero structures: Left front fin BA1Y1200A. 1 No. left front fin assembled from 5 parts namely: 1 no left base, 1 nos left fold, 1 no prism, 1 no. left rear cover, 2 nos prism arm and 13 nos components. Net weight 1.5 kgs per unit.
- S.No 2 of export product may be amended as Military aero structures: Right front fin BA1Y1100A. 1 No. right front fin assembled from 5 parts namely: 1

Shri Samirji
Hq
19/11/15

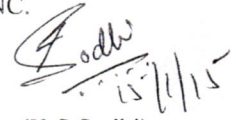

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

64

no right base, 1 no right fold, 1 no prism, 1 no right rear cover, 2 nos prism arm and 13 nos components. Net weight 1.5 kgs per unit

- Size of plate at Sno 22 may be amended as 1.25 inch x 5/8 inch x 250 mm instead of 1.25 inch x 5/8 mm x 250 mm.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(124)/ 2014-ME dated 15.01.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

65

W C

81.05.44
dt 20-1-15

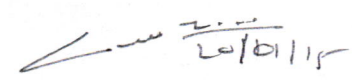
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 10/7/80 (M/s. SMC Pneumatic (India) Private Limited) (Advance Authorization No. 0510385912 dated 06.05.2014)

Advance Authorisation may be ratified as under:

1. Quantities of import item at Sl. No. 1 to 15 & 23 to 72 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 16 may be allowed as 1146.7 Kgs. as 1.679 Kgs./kg. content in export products after 50 % recovery from scrap.
3. Quantity of import item at Sl. No. 17 may be allowed as 3561.5 Kgs. as 2.127 Kgs./kg. content in export products after 50 % recovery from scrap.
4. Quantity of import item at Sl. No. 18 may be allowed as 525.4 Kgs. as 2.257 Kgs./kg. content in export products after 50 % recovery from scrap.
5. Quantity of import item at Sl. No. 19 may be allowed as 4669.4 Kgs. as 2.024 Kgs./kg. content in export products after 50 % recovery from scrap.
6. Quantity of import item at Sl. No. 20 may be allowed as 56.6 Kgs. as 1.932 Kgs./kg. content in export products after 50 % recovery from scrap.
7. Quantity of import item at Sl. No. 21 may be allowed as 2335.2 Kgs. as 2.10 Kgs./kg. content in export products after 50 % recovery from scrap.
8. Quantity of import item at Sl. No. 22 may be allowed as 432.5 Kgs. as 1.849 Kgs./kg. content in export products after 50 % recovery from scrap.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/44 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

66

912

S.M.V.S.
20.1.15

S.M.

21.6.9.2014

21.8.10.14

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms against advance authorisation no 0310781348 dated 12.05.14 for M/s UNI VTL Precision Pvt Ltd.

DGFT has forwarded application for fixation of adhoc norms vide ID note no 01/80/50/241/AM15/DES-I/652 dated 01.08.14 for fixation of adhoc input output norms.

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product as weight for synchronizer ring is given as .0485 gm which is inconsistent with calculation submitted.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.

692/2014
18/9

Sodhi
15/9/14
(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(120)/ 2014-ME dated 11.09.14

Pr
18/9/14

Sh - Saini

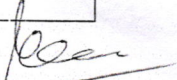
✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES-I Meeting 20/1/2015

67 Sr. No. 46
20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	Botil	510366074	As per sub committee report
17	Botil	510367148	As per sub committee report
26	Botil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K. Tiwari)

Industrial Adviser

NC-I


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

Rating , specific grade and alloy of tubes /plates . Whether fittings are machined or raw. Weight balance

68

Wc

Sl. No. 52
dt 09-12-14
H. 20-1-15

F. No. 46011/42/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 10th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Decon India Plastics Pvt. Ltd. for the import of raw material against the export of Injection Moulded Chrome Plated Parts. (Advance Authorization No.3110062832 dated 26.02.2014 & Adv.Auth.No.3110064115 dated 09.06.2014)

The undersigned is directed to refer to DGFT U.O.No.01/80/050/09/AM15/DES-I/59 dated 16.04.2014 & U.O.No.01/80/050/00009/AM15/DES-I/1132 dated 21.10.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Injection Moulded Chrome Plated Plastic Parts	1 No.

Raw-material recommended to be Imported	Quantity
Relevant (PC + ABS) Blend – Bayblend T45 PG	1.05 kg/kg content in the export product.

This issues with the approval of competent authority.

222/722
13/12/14

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

a

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Dharam Vir
Section Officer
Tele:- 2338 2575

D/L 53 981/15 578 578 96

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Standyne Amalagations for
ratification of norms of AA no 0410158212 DT 27-05-14

DES-I, DGFT may kindly refer to the above mentioned licence
of M/S Standyne Amalagations. The firm may be asked to
submit following information.

1. Though the firm has mentioned at appendix 34 that all
the items proposed for import are components and there
is no wastage, the import quantity is not the multiples of
export quantity. The firm may submit clarification for the
same.
2. Details of item no 14,24,43,45,78 with their specific use,
complete specification & placement in the export
product.
3. Reason of same description items like 26.27 and 29, 46
and 47, 57, 58 and 59 , 73 to 77 etc.

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
22-08-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(111)/04-TSW(B) 17 dated 22/5/16

22/8/14

on BS

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

70

DIL

SNO 64
20.1.14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Toshiba JSW Power Systems Pvt. Ltd. for
ratification of norm of AA No. 0410158680 dated 13.06.2014.

Reference above application the firm may be requested to furnish
following information:

1. The detail specification of export products with catalogue. The quantity break up of sets to number may also be given.
2. Manufacturing process of the export item no. 5 giving the value addition done by the manufacturer.
3. Import weight of the forgings and the corresponding finished weight may be given.
4. Sl. No. 4, 5 & 11 of SDL for each export product separately. The calculation of each raw material should be supported by dimensional engineering drawing with the required dimension highlighter.

This issue with the approval of IA(KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-I, DGFT.

DHI UO No. 3(165)/2014/TSW(B)/

265

dated 31.12.2014.

31.12.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

71

we

R-no. 65
J 9-12-14
J 20-1-15

F. No. 46011/79/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 10th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Freedom Ophthalmic Pvt. Ltd. for the import of raw material against the export of Hydrophobic Acrylic Intraocular Lens. (Advance Authorisation No. 0410158701 dated 17.06.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/224/AM15/DES-I/572 dated 21.07.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Hydrophobic Acrylic Intraocular Lens	1 No.

Raw-material recommended to be Imported	Quantity
1. Relevant Acrylic Hydrophobic Blanks / Plastic clear Pellets (Dia 15.90 mm $\pm$ 0.30 mm, Thickness 2.65 mm $\pm$ 0.25 mm)	1.10 No.
2. Relevant Injector / Cartridges	Net + 1% wastage
3. Diamond Tool	0.000175 No.

This issues with the approval of competent authority.

08/12/14
13/12/14

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 1100011

11/12/2014

Peer

(Dharam Vir)
Section Officer
Tele:- 2338 2575

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

72

D/V J.S. Mehta

Q.No. 67
dt 9-12-14x
dt 20-1-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA
no 0510388787 dt 18-06-14

Ref Ref- DGFT ID No. 01/80/050/00217/AM15/DES-I/1307 Dated
20.11.2014.

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. It is stated that letter seeking information from the
firm was sent on 20-10-14. (Copy enclosed). DGFT may get the
information to examine the request.

B.C.
B.C. Nayak
Development Officer
09-12-14

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(19)/114-TSW(B) 244 dated

28/12/14
13/12

10/12/2014

Heung

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

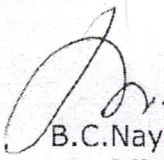
73

10 (1)

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510388787 dt 18-06-14 & AA no 0510388030 dt 03-06-14.

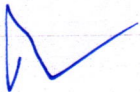
DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm's reply of dated 16-09-14 has been examined. The firm has stated to have enclosed the engineering drawing, but the same is not available. DGFT is requested to get the same to examine the request.


B.C. Nayak
Development Officer
20-10-14

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(19)/114-TSW(B)

dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

wc 74 Sh. No. 68
22.07.18

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 37/10/80 (M/s. SMC Pneumatic (India) Private Limited) (Advance Authorization No. 0510388905 dated 19.06.2014)

Advance Authorisation may be ratified as under:

1. Quantities of import item at Sl. No. 1 to 56 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 57 may be allowed as 3104.04 Kgs. as 1.679 Kgs./kg. content in export products after 50 % recovery from scrap.
3. Quantity of import item at Sl. No. 58 may be allowed as 2376.63 Kgs. as 2.121 Kgs./kg. content in export products after 50 % recovery from scrap.
4. Quantity of import item at Sl. No. 59 may be allowed as 97.38 Kgs. as 2.128 Kgs./kg. content in export products after 50 % recovery from scrap.
5. Quantity of import item at Sl. No. 60 may be allowed as 2192.8 Kgs. as 2.024 Kgs./kg. content in export products after 50 % recovery from scrap.
6. Quantity of import item at Sl. No. 61 may be allowed as 2782.81 Kgs. as 1.868 Kgs./kg. content in export products after 50 % recovery from scrap.
7. Quantity of import item at Sl. No. 62 may be allowed as 760.22 Kgs. as 2.103 Kgs./kg. content in export products after 50 % recovery from scrap.

Norms committee may take a view

/ 2-2
2-1-11

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/69 dated 20/01/2015

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

75

We 81-NB.76
20-1-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015 - Case No. 32/12/80 (M/s Rothe Erde India Pvt. Ltd)
(Advance Authorization No. 3110064467 dated 24.06.2014)**

Advance Authorisation may be ratified as under:

1. Net export weights of 181588 Kgs., 59220 Kgs., 16680 Kgs. & 22680 Kgs. may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively.
2. Quantity of import item at Sl.No.1 may be allowed as 120 Nos. on net to net basis. However, duty free weight of this item may be allowed as 139368 Kgs. inclusive of 49 % wastage after taking 20 % recovery.
3. Quantity of import item at Sl.No.2 may be allowed as 120 Nos. on net to net basis. However, duty free weight of this item may be allowed as 100104 Kgs. inclusive of 35 % wastage after taking 20 % recovery.
4. Quantities of import items at Sl. No. 3 to 17 may be allowed on net to net basis with accountability clause.
5. Quantity of import item at Sl. No. 18 may be allowed on net to net basis as claimed by the firm.
6. Quantity of import item at Sl.No.19 may be allowed as 40 Nos. on net to net basis. However, duty free weight of this item may be allowed as 51432 Kgs. inclusive of 44 % wastage after taking 20 % recovery.
7. Quantity of import item at Sl.No.20 may be allowed as 40 Nos. on net to net basis. However, duty free weight of this item may be allowed as 27664 Kgs. inclusive of 38 % wastage after taking 20 % recovery.
8. Quantities of import items at Sl.No.21 to 33 & 36 may be allowed on net to net basis with accountability clause.
9. Quantities of import items at Sl.No.34 & 35 may be allowed on net to net basis as claimed by the firm.
10. Quantity of import item at Sl.No.37 may be allowed as 20 Nos. on net to net basis. However, duty free weight of this item may be allowed as 22872 Kg inclusive of 37 % wastage after taking 20 % recovery.
11. Quantity of import item at Sl.No.38 may be allowed as 20 Nos. on net to net basis. However, duty free weight of this item may be allowed as 32440 Kg inclusive of 43 % wastage after taking 20 % recovery.

Norms committee may take a view

20/01/15

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/70 dated 20/01/2015

N

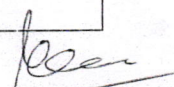
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES-I Meeting 20/1/2015

76 Ser.no. 71
CH 20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	Botil	510366074	As per sub committee report
17	Botil	510367148	As per sub committee report
26	Botil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K.Tiwari)

Industrial Adviser

NC-I


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

Rating, specific grade and alloy of tubes /plates. Whether fittings are machined or raw. Weight balance

DL-77 Sl. No 72
21-1-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

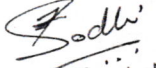
30(191)/2014-ME

Subject: Adv. Authorization no 0710105948 dated 21.07.14 in respect of Ms/Kern Liebers springs & stampings Pvt. Ltd.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Drawing Size and Specifications /Photo/Literature of all the export products indicating details/size & Specifications of raw material used in its manufacturing.
- Process of manufacturing with process flow chart for each export product.
- Process to be carried out on imported items and details of wastage involved stepwise.
- Details of raw material required for each export product with material balancing in a tabulated form justifying the size and wastage involved.
- Weight of export product.

This issue with the approval of Director (ME) for taking a view by NC.


19/1/15
(K.S.Sodhi)
Asst Dir (ME)

Sh Priya Ranjan; FTDO, DGFT Udhog Bhawan
Oo the DC(MSME) UO note no 30(191)/14-ME dated 19.01.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

78

SMT3
Dt. 20.1.15

21/1 SMT3
-16/9/2014

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0710104725 dated 03.06.14 in respect of M/s Zenith Precision Pvt Ltd

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.

10/9/14
(K.S. Sodhi)
AD (ME)

Sh Priya Ranjan, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(117)/2014-ME dated 10.09.14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

12/9/14

प्रिय रंजन
Sh. Saini

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

S No 75
~~DT 09/12/2014~~
DT-20.1.15

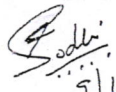
Subject: Fixation of Adhoc norms against advance authorisation no 0310787636
dated 05.08.14 for M/s UNI VTL Precision Pvt Ltd.

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of export product as well as import item.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.

7/1/2016
6/9/2/2014


(K.S. Sodhi)
AD (ME)

Shri S. Muthukumar . FTDO. DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(176)/2014-ME dated 09.12.2014


9.12.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Subject: Ratification of the norms in respect of Advance Authorization
No.5210041184 dated 07.08.2014 obtained under Para 4.7 of HBP (Vol.I).

To: parveen.s@nic.in <parveen.s@nic.in>

Date: 15/01/15 08:53 AM

From: "Mehta, Denish H, - EHES Accounts (HAZ)" <Denish.Mehta@essar.com>

image001.jpg (2kB)

image002.png (933bytes)

image003.png (2kB)

image004.png (3kB)

image005.png (3kB)

Adv. License Surrender Letter.jpg (247kB)

Sl. No. 76
20-1-2015

Dear Sir,

We have already surrender as mention below license in surat DGFT office, and Surat DGFT office already issued
Advance License surrender Letter,

Advance License Surrender Letter Copy herewith attached,

Thanks & Regards

15/1/15
Sh. Meena
DES I

From: Jain, Ashok K - EHES F & A (HAZ)

Sent: Friday, January 02, 2015 6:08 PM

To: Mehta, Denish H, - EHES Accounts (HAZ)

Subject: FW: Ratification of the norms in respect of Advance Authorization No.5210041184 dated 07.08.2014
obtained under Para 4.7 of HBP (Vol.I).

From: nc1.dgft@nic.in [mailto:nc1.dgft@nic.in]

Sent: Friday, January 02, 2015 4:54 PM

To: Jain, Ashok K - EHES F & A (HAZ)

Subject: Ratification of the norms in respect of Advance Authorization No.5210041184 dated 07.08.2014 obtained
under Para 4.7 of HBP (Vol.I).

TIME BOUND

STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

15-01-2015 09:54

DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:

NEW DELHI-110011: Website: <http://http://dgft.gov.in>

F.No.01/80/050/00435/AM15/DES-I/

Dated :

To

M/s. Essar Projects (India) Ltd.,
Essar Heavy engineering Services,
Hazira 27th KH, Surat Hazira Road,
Hazira, Surat, Gujarat - 394270
(e-mail: jainak@essar.com)

Subject:-

Ratification of the norms in respect of Advance Authorization No.5210041184 dated 07.08.2014 obtained under Para 4.7 of HBP (Vol.I).

Meeting No. 19/15 Date: 09.12.2014

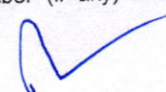
Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 52/24/040 /00026/AM15 to this office for ratification of norms. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

- (i) EPCG licence number and date.
- (ii) CIF value of the licence.
- (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
- (iv) Custom duty saved amount.
- (v) Products to be manufactured.
- (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

Any other information:

- √ 3.
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
 2. Quantities of import items from Sl. No. 1 to 11 in Nos. also in addition to their weights.
 3. Details of import item at Sl. No. 11 and its specific use in export items.
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

- √ Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.

Yours faithfully,

(S Muthukumar)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext. 265
e-mail: nc1.dgft@nic.in

Thanks & Regards,
Ashok Jain | Chief Finance Officer | Essar Heavy Engineering Services (A Unit of EPIL) |
27th km, Surat Hazira Road, Surat-394270 | Gujarat | India |
T +91 9879112317 | +91 261 6681620 Ext.: 1620 VOIP : 7 23 1620 | Blackberry PIN 2A953BE3 |
E Ashok.Jain@essar.com | www.essar.com |


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Connect with Us



P Please don't print this e-mail unless you really need to.

Disclaimer:

This email is subject to a disclaimer, please click on the following link or cut and paste the link into the address bar of your browser.
< http://www.essar.com/email_disclaimer.html >

— Adv. License Surrender Letter.jpg —

Government of India
Ministry of Commerce and Industry
Office of Jt. Director General of Foreign Trade
6th Floor, Resham Bhavan, Lal Darwaja Surat GUJRAT -395003

SURRENDERED LETTER

-12037

TO,
M/s ESSAR PROJECTS (INDIA) LTD.
ESSAR HEAVY ENGINEERING SERVICES,
HAZIRA 27TH KH, SURAT HAZIRA ROAD,
HAZIRA, SURAT, GUJARAT-394270

**SUBJECT: SURRENDERED LETTER in respect of Advance Authorisation NO.
5210041184 DATED : 07.08.2014**

With reference to your letter dated : , I write to inform you that the UNUTILISED
Authorisation No : 5210041184 Dated : 07.08.2014 surrendered by you, has been cancelled
as requested by you.

Place:Surat
Date:17.09.2014

(P.H. PUROHIT)
Foreign Trade Development Officer

ADDITIONAL SHEET ATTACHED TO Authorisation No. 5210041184 DATED :
07.08.2014 FOR REDEMPTION (Issued from File Number : 52/24/040/00026/AM15/
Dated : 01.08.2014)

Copy To :
1. Commissioner customs, (INNSA1) Nhava Sheva Sea

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Government of India
Ministry of Commerce and Industry
Office of Jt. Director General of Foreign Trade
6th Floor, Resham Bhavan, Lal Darwaja Surat GUJRAT -395003

SURRENDERED LETTER -12037

TO,
M/s ESSAR PROJECTS (INDIA) LTD.
ESSAR HEAVY ENGINEERING SERVICES,
HAZIRA 27TH KH, SURAT HAZIRA ROAD,
HAZIRA, SURAT, GUJARAT-394270

SUBJECT: SURRENDERED LETTER in respect of Advance Authorisation NO.
5210041184 DATED : 07.08.2014

With reference to your letter dated : , I write to inform you that the UNUTILISED
Authorisation No : 5210041184 Dated : 07.08.2014 surrendered by you, has been cancelled
as requested by you.

Place:Surat
Date:17.09.2014

(P.H. PUROHIT)
Foreign Trade Development Officer

ADDITIONAL SHEET ATTACHED TO Authorisation No. 5210041184 DATED :
07.08.2014 FOR REDEMPTION (Issued from File Number : 52/24/040/00026/AM15/
Dated : 01.08.2014)

Copy To :
1. Commissioner customs, (INNSA1) Nhava Sheva Sea

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

85
SNO 82
21.12.2014
20.1.2015

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No.....17(35)/2014-IPHW

दिनांक

Date.....19.12.2014

M/s. Transasia Bio Medicals Ltd.
Transasia House, 8, Chandivali Studio Road
Mumbai, Maharashtra - 400072

Sub: Application for ratification of norms of Advance Licence No. 0310788599 dated 2.9.2014 issued to M/s. Transasia Bio Medicals Ltd. Mumbai.

Please refer to your application received from the O/o the DGFT on the subject mentioned above .

2. You are requested to provide the following information to enable further processing of the case:-

- i) Details of export products
- ii) Quantity of import items required for manufacturing one unit of export product
- iii) Wastage claimed in the manufacturing process and justification for the same.

Yours faithfully

(Asha Nangia)
Director

Copy to:

Shri S. Muthukumar
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D.. No. 01/80/50/460/AM 15/DES-1/1416
dated 3.12.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003


ELECTRONICS INDIA
Billion Needs Million Chips

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

86

D/L

81-~~Sl. No.~~
No. 85
20-1-15

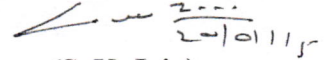
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015- Case No. 20/19/80 (M/s GEA Ecoflex India Pvt. Limited) (Advance Authorization No. 0310788788 dated 05.09.2014)

Reply submitted by the firm vide their letter dated 06.01.2015 has been perused which is not complete and they may be asked to submit the following information:

1. Information in respect of Sl. No. 12 of Standard Deficiency Format.
2. Blank size supported by size of component.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2015-TSW/85 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

87

We sl. no. 88
20-1-15

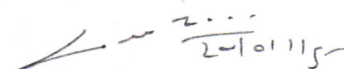
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015 - Case No. 35/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310788986 dated 10.09.2014)**

Advance Authorization may be ratified as under:

1. Net Empty weight of 540 MT may be specified with the quantity of export product
2. Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained in the export product.
3. Import item at Sl. No. 8 shall be of relevant grade and dia. as contained in the export product.
4. Quantities of import items at Sl. No. 1 to 3 may be allowed as 1.05 Kgs./kg. content in the export product as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 10815 Kgs. as 1.03 Kgs./kg. content in the export product.
6. Quantities of import items at Sl. No. 5, 6 & 7 may be allowed on net to net basis with accountability clause
7. Quantity of import item at Sl. No. 8 may be allowed inclusive of a wastage of 2 % as claimed by the firm.
8. Quantities of import items at Sl. No. 9 to 12 may be allowed on net to net basis with accountability clause.
9. Import item at Sl. No. 11 to be supplied with the export item.
10. Quantity of import item at Sl. No. 13 may be allowed as 1.10 Kgs./kg. content in the export product as claimed by the firm.
11. Quantity of import item at Sl. No. 14 may be allowed on net to net basis as claimed by the firm.
12. Quantities of import items at Sl. No. 15, 16 & 17 (welding Consumables) may be allowed as 3000 Kgs. , 6973 Kgs. & 6973 Kgs. respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/88 dated 20/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

88

D/L

Sl. No. 88
20-1-15

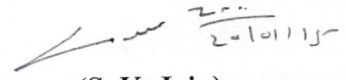
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2014 - Case No. 36/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310788988 dated 10.09.2014)**

Firm may be asked to submit the following information:

1. Net weight of indigenous items in the export products.
2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format.
3. For net weight of components to be manufactured from import items at Sl. No.1 to 4, details of components with net weights thereof may be indicated.
4. Detailed calculations for the quantity of import items at Sl. No. 8, 9 & 10, supported by length and number of tubes in the export products

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/89 dated 20/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

89

we

Sl. No. 90
At 20-1-15

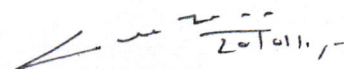
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 41/22/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310789139 dated 12.09.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weight of 34610 Kgs. may be specified with the quantity of each export product at Sl. No. 1 & 2.
2. Net Empty weight of 12852 Kgs. may be specified with the quantity of each export product at Sl. No. 3, 4, 5 & 6.
3. Net Empty weight of 30955 Kgs. may be specified with the quantity of each export product at Sl. No. 7 & 8.
4. Net Empty weight of 24270 Kgs. may be specified with the quantity of export product at Sl. No. 9.
5. Net Empty weight of 3590 Kgs. may be specified with the quantity of each export product at Sl. No. 10 & 11.
6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 3 & 7.
7. Quantity of import item at Sl. No. 1 may be allowed as 82 Nos. on net to net basis. Duty free weight of this item may be allowed as 46883 Kgs. inclusive of 25.7 % wastage after taking 20 % recovery from scrap.
8. Quantity of import item at Sl. No. 2 may be allowed as 91220 Kgs. inclusive of 11.4 % wastage after 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 3, may be allowed as 3937 Kgs. (60.9 Meters) inclusive of 2 % wastage..
10. Quantities of import items at Sl. Nos. 4, 5 & 6 may be allowed as 1958 Kgs. each.
11. Quantity of import item at Sl. No. 7 may be allowed as 600 Kgs. (4 Nos.) on net to net basis.

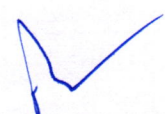
Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/90 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

90

भारत सरकार

GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

SN 91

Dt 09.12.2014
Dt 20.1.2015

संख्या

No.....17(34)/2014-IPHW

दिनांक

Date 12.20.14..

M/s. Bharat Heavy Electricals Limited
Electronics Division
Post Box No. 2606
Mysore Road,
Bangalore- 560026

Sub:- Application for ratification of norms of Advance Licence No. 0710106685 dated 17.9.2014 for export of "Control and Instrumentation Package."

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- List of mandatory spares and the composition of set for export product "Coal bunker level and turbine supervisory system"
- Wastage involved in the manufacturing process
- No. of import items required per set of export product
- Usage of each of import product in export product-

Yours faithfully

(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Muthukumar
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/050/444/AM15/DES-1/1334 dated
dated 21.11.2014



ELECTRONICS INDIA
Billion Needs Million Chips

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

91

on 28.93
2015

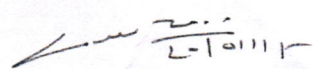
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015- Case No. 39/22/80 (M/s GEA Ecoflex India Pvt. Limited) (Advance Authorization No. 0310789333 dated 17.09.2014)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, component wise.
2. Blank size supported by size of component separately for each component.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2015-TSW/93 dated 20/01/2015



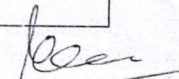
**PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11**

DES-I Meeting 20/1/2015

92 Sl. No. 94
dt 20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	BOtil	510366074	As per sub committee report
17	BOtil	510367148	As per sub committee report
26	BOtil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K.Tiwari)

Industrial Adviser

NC-I



PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

Rating , specific grade and alloy of tubes /plates . Whether fittings are machined or raw. Weight balance

93

Sl. No. 95
20-1-15 ✓

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015 - Case No. 33/19/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310789423 dated 18.09.2014)**

Advance Authorization may be ratified as under:

1. Net Erection weight of 295 MT may be specified with the quantity of export product at Sl. No. 1.
2. Net Fabricated weight of 84 MT may be specified with the quantity of export product at Sl. No. 2.
3. Net Empty weights of 162.5 MT, 42.5 MT, 108.5 MT, 70 MT, 77 MT & 21 MT may be specified with the quantities of export products at Sl. No. 3 to 8 respectively.
4. Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained in the export products.
5. Import items at Sl. No. 7, 12 & 13 shall be of relevant grade and dia. as contained in the export products.
6. Quantities of import items at Sl. No. 1 & 3 may be allowed as 1.05 Kgs./kg. content in the export products as claimed by the firm.
7. Quantity of import item at Sl. No. 2 may be allowed as 7210 Kgs. as 1.03 Kgs./kg. content in the export products.
8. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed on net to net basis with accountability clause
9. Quantity of import item at Sl. No. 7 may be allowed as 69666 Kgs. inclusive of a wastage of 2 %.
10. Quantities of import items at Sl. No. 8 to 11, 14 & 16 may be allowed on net to net basis with accountability clause.
11. Import items at Sl. No. 10 & 16 to be supplied with the export item.
12. Quantity of import item at Sl. No. 12 may be allowed as 2040 Kgs. inclusive of a wastage of 2 %.
13. Quantity of import item at Sl. No. 13 may be allowed inclusive of a wastage of 2 % as claimed by the firm.
14. Quantity of import item at Sl. No. 15 may be allowed as 1.10 Kgs./kg. content in the export products as claimed by the firm.
15. Quantities of import items at Sl. No. 17, 18, 19 & 20 (welding Consumables) may be allowed as 400 Kgs., 6290 Kgs., 6703Kgs. & 6703 Kgs. respectively.

Norms committee may take a view

20/01/15

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/95 dated 20/01/2015

N

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

94

WC 88.20-99
201-15

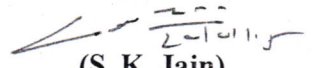
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 20/01/2015- Case No. 22/19/80 (M/s Tempco Temperature Measurement Private Limited) (Advance Authorization No. 0710106748 dated 24.09.2014)

Advance Authorisation may be ratified as under:

1. Quantities of import item at Sl. No. 1 to 3, 7, 18, 19, 50, 51 & 52 put-together may be allowed within 2 % of FOB value of exports.
2. Quantities of import items at Sl. No. 4, 5 & 20 to 42 may be allowed as 1.02 meter/mtr. content in the export product.
3. Quantities of import item at Sl. No. 6, 8 to 17, 43 to 49 & 53 to 70 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/99 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

95
S NO 100
24.20.1.15

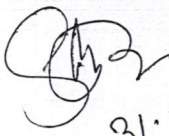
Subject: Adv. Authorization no 0710106747 dated 24.09.14 in respect of M/s Triveni Machine tools

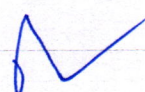
Norms may be fixed as follows:-

Import may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with approval of Director (ME).


29/12/14
(K.S. Sodhi)
AD(ME)


31.12.2014
Shri S. Muthukumar; FTDO, DGFT Udhog Bhawan
O/o DC(MSME) UO letter no 30(181)/14-ME dated 29.12.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

96

WSL

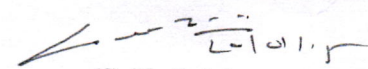
Sl. No. 107
20-1-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015 - Case No. 9/22/80 (M/s Videocon Industries Limited)
(Advance Authorization No. 0310789906 dated 01.10.2014)**

Advance Authorization may be ratified as per SION at Sl. No. C-1995 for
Engineering products

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2015-TSW/107 dated 20/01/2015



**PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11**

97

SM. 109
20.12.2014

F. No. 46011/61/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 23rd December, 2014

To

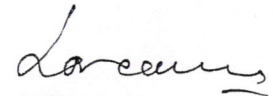
M/s. Motherson Sumi Systems Ltd.,
2nd Floor, F-7, Block-B-1, Mohan
Co-operative Industrial Estate,
Mathura Road, New Delhi - 110044

Subject: Representation from M/s. Motherson Sumi Systems Ltd. for the import of raw-material against the export of Plastic parts for automobiles i.e. Door grill parts/ Parking distance censors/Bumper Parts etc. (Advance Authorisation No.0510391465 dated 07.10.2014).

I am directed to refer to your representation for received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, weight per piece along with separate weight of other constituents, if any, specific end use/application and the copy of export order for the 47 export products i.e. Door grill parts/ Parking distance censors/Bumper Parts etc to be exported.
2. Technical specifications, %age composition (by weight) etc. along with foreign suppliers catalogue for items to be imported.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. Details of shot weight, number of cavities in the mould and weight of sprue and runner in one injection cycle along with weight of specific Polymer in one component may be indicated.
5. Whether the scarp generated in the process is being used or not. If not, the reasons for the same may be furnished, along with technical justification, deterioration of properties and any other specific technical reasons etc. How the scarp generated in the process is being disposed of the commercial/sale value of the scrap may also be furnished.
6. Details of separate production of each of the export product under reference (both in numbers and weight) and corresponding consumption of raw materials in the year 2012-13 and 2013-14 duty certified by CA may be furnished.
7. Sample of the export product, one complete set of sprue and runner indicating weight of each of the constituents for small export item wherever feasible.
8. Any other relevant information.

Yours faithfully,



(Dharam Vir)
Section Officer
Tele:- 2338 2575

✓ **Copy to:** Mr. S. Muthukumar, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110011
[w.r.t. their O.M No. 01/80/50/00473/AM15/DES-I/1345 dated 21.11.2014]


26.12.2014

P.S.

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

98

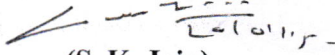
WC 8-ND-110
20-1-15 ✓

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 11/22/80 (M/s Videocon Industries Limited) (Advance Authorization No. 0310789954 dated 07.10.2014)

Advance Authorization may be ratified as per SION at Sl. No. C-1829 for Engineering products

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/110 dated 20/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

99

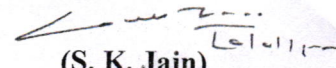
WC 8/20/11
dt 20-1-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 12/22/80 (M/s Videocon Industries Limited) (Advance Authorization No. 0310789950 dated 07.10.2014)

Advance Authorization may be ratified as per SION at Sl. No. C-1829 for Engineering products

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/111 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

180
DIP Sl. No. 112
24.10.15

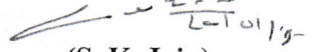
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 40/22/80 (M/s Dresser-Rand India Private Ltd.) (Advance Authorization No. 0310789973 dated 07.10.2014)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 8 & 9 of Standard Deficiency Format-export product wise.
2. Import item at Sl. No. 1 (Compressor) appears to be of Capital Goods nature and details of manufacturing activities on this item may be specified.
3. Details of any other inputs with their quantities, in export products, imported or indigenous, if any.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/112 dated 20/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

101
S.No. 113
20-1-2015

WC

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ESSAR Projects for ratification of norms of AA no 5210041257 dt 08-10-14.

Reference: DGFT ID Note No. 01/80/50/490/AM15/DES-I/1321
Dated 21-11.2014

DES-I, DGFT may kindly refer to the above mentioned licence of M/s ESSAR Projects. The firm has submitted request for ratification of norm as per the details given below:

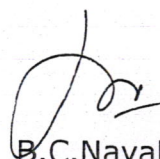
Export:

Coal Mill Pulversier- 32 Numbers.

Import:

The firm proposes import 19 items. It is requested the import with unit of measurement in kg. But in appendix 11 A, the firm has given quantities both in number and weight and it has not sought any wastage on the same. This Office recommends import under GN-4 without any wastage in weight or number terms and the quantity in numbers given in Appendix 11 A is to be incorporated in the advance authorization.

The above issues with the approval of IA (KKT).


B.C. Nayak
Development Officer
09-01-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(1)/15-TSW(B) 29 dated



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

102

DL

SNO 117
at 20.1.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Volth Hydro for ratification of norms of AA no -0510391512 DT 09-10-14

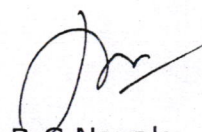
Ref: DGFT ID Note No. 01/80/50/462/AM15/DES-I/1415
Dated 03.12.14.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Volth Hydro. The firm may be asked to submit following information.

1. Complete specification of the export with quantity of import in number.
2. Break up quantity of each import both in number & weight.
3. SI no 2,5 & 11 of SDL export product wise. The firm to submit calculation supported by the dimensional Engg drawing with relevant dimensions highlighted.

8/7/2014
16/1/2015

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
09-01-15

30

DGFT (FTDO, DES-I)
Deptt. of HI, UO No 3(02)/15-TSW(B)



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

103

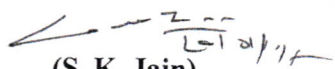
WC Sl. No. 121
dt 20-1-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 13/22/80 (M/s Videocon Industries Limited) (Advance Authorization No. 0310790135 dated 13.10.2014)

Advance Authorization may be ratified as per SION at Sl. No. C-1995 for Engineering products

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/121 dated 20/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

104

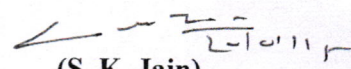
Wc Sl. No. 122
dt 20-1-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 14/22/80 (M/s Videocon Industries Limited) (Advance Authorization No. 0310790137 dated 13.10.2014)

Advance Authorization may be ratified as per SION at Sl. No. C-1829 for Engineering products

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/122 dated 20/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

we

105
Serial 123
20/11/2015

F. No. 46011/55/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001

Dated, the December, 2014
for January, 2015

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Netafin Irrigation for the import of raw material against the export of Micro Irrigation Equipments. (Advance Authorization No. 3410040611 dated 14.10.2014).

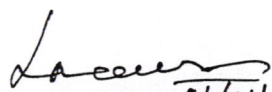
The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00465/AM15/DES-I/1361 dated 21.11.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

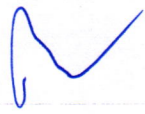
296/2014
21/11/2015

Item to be Exported		Quantity
Micro Irrigation Equipments (Emitting Pipe Systems) Dripnet PC 12250, 2.0 L/H 0.30 M, 350 M (Weight 29.16 gm $\pm$ 3% meter)		1 Meter
Raw-material Recommended for Import	Quantity	
1 LLDPE Granules	14.184 gram	
2 LDPE Granules	5.408 gram	
3 HDPE Granules	6.224 gram	
4 Master Batch (Plas:blak)	1.204 gram	
5 Emitters (Drippers) Dripnet PC Drip 2.0 L/H 0.53 GPH	3.40 No.	

This issues with the approval of competent authority.

Shri. S. Muthukumar,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011


(Dharam Vir) 01/01/2015
Section Officer
Tele:- 2338 2575



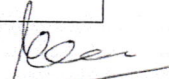
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES-I Meeting 20/1/2015

106 Sp. No. 128
dt 20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	Botil	510366074	As per sub committee report
17	Botil	510367148	As per sub committee report
26	Botil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K. Tiwari)

Industrial Adviser

NC-I


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

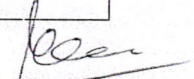
Rating , specific grade and alloy of tubes /plates . Whether fittings are machined or raw. Weight balance

DES-I Meeting 20/1/2015

167 Sl. No. 127
20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	BOtil	510366074	As per sub committee report
17	BOtil	510367148	As per sub committee report
26	BOtil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K. Tiwari)

Industrial Adviser

NC-I


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

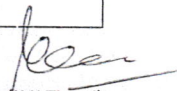
Rating, specific grade and alloy of tubes /plates. Whether fittings are machined or raw. Weight balance

DES-I Meeting 20/1/2015

108 Sp. No 198
dt 20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	BOtil	510366074	As per sub committee report
17	BOtil	510367148	As per sub committee report
26	BOtil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K. Tiwari)

Industrial Adviser

NC-I



PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

Rating, specific grade and alloy of tubes /plates. Whether fittings are machined or raw. Weight balance

109
Serial No. 131
20/11/2014

No.7/246/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Advance Authorisation No. 0510391736 dated 27-10-2014 – M/s. Kamal Rubber Plast Industries Pvt. Ltd., Delhi

Ref: DGFT U.O. No. 01/80/50/466/AM-15/DES-I

The case has been examined and based on the technical information, as also the details of production & consumption data of the raw material consumed, submitted by the firm and advance authorization approved earlier for some of the similar items, the following norms is recommended:-

Export Items

S.No.	Description of item	Quantity
1	Seal Ring Part No.2310031201 Rubber Parts made with Fluoroelastomer FD 3011	24,000 numbers
2	Seal Ring Part No. 2335533102 Rubber Parts made with Fluoroelastomer FD 3011	6,000 numbers
3	Seal Ring Part No. 2327433102 Rubber Parts made with Fluoroelastomer FD 3011	6,000 numbers
4	Seal Ring Part No.2303532211 Rubber Parts made with Fluoroelastomer FD 3011	1,50,000 numbers

Import item:

705/2014
18/12/2014

Sl. No.	Item Description	Quantity Recommended
1	Synthetic Rubber (Fluro Elastomer FD 3011)	1799.406 Kgs

Received on 10.12.2014
10.12.14
Shri S. Muthukumar, FTDO, DGFT - DES-I

Copy to : Shri S.K. Jain, D.O., DIPP

(Nand Lal)
Sr. Development Officer
09-12-2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

110

S NO 137
20/1/15

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

FILE NO. 03/95/040/654/AM - 15/76 DATE: 10/11/2014

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SH *farveen sharma*, DYDGFT, NC-I

Sub: Grant of Advance Authorization of **Net to Net basis**
in terms of Para 4.7 of HBP/ **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2009-14.

Sir,

M/s. *Uniray Medical LLP*, Mumbai- have been granted Advance
Authorization No. 0310790888 DT 10/11/2014 . The copies of application are
not being forwarded to Headquarters due to the following reasons

The Advance Authorization has been issued on **Net to Net basis** in terms of
General Note No.4 of Engineering Product inserted by Public Notice No.46 dated
6.11.2002.

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed

Yours faithfully,

(D.T. PARATE)
(D.T. PARATE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DA 82/461
6/19/14

3/12
F.T.D.O.
D.I.E.S.E.

3/12/2014

Giani

111

WL Sh. No. 140
201-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 -Case No. 34/22/80 (M/s. Micron Instruments Pvt. Ltd.) (Advance Authorization No. 0510391970 dated 13.11.2014)

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 661 Kgs.
2. Quantity of import item may be allowed as 2710.1 Kgs. inclusive as 4.10 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view

✓ 20/01/15

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/140 dated 20/01/2015

✓

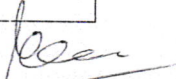
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES-I Meeting 20/1/2015

112 SP. No. 141
24-20-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	Botil	510366074	As per sub committee report
17	Botil	510367148	As per sub committee report
26	Botil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K. Tiwari)

Industrial Adviser

NC-I



PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

Rating , specific grade and alloy of tubes /plates . Whether fittings are machined or raw. Weight balance

113

D/2

Sl. no. 143

20-1-15

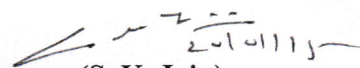
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015 - Case No. 7/22/80 (M/s. SMC Pneumatic (India)
Private Limited) (Advance Authorization No. 0510391990 dated 14.11.2014)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 6 & 9 of Standard Deficiency
Format-export product wise.
2. Brass Bar blank size and weight thereof supported by size & weight
of component to be manufactured – export product wise.
3. Cutting allowance and end cutting loss on brass bars

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/143 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

114

912

8.10.145
dt 20-1-15

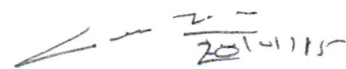
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 36/22/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510392005 dated 14.11.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.
2. Quantities of import items from Sl. No. 4 to 8 in Nos. also in addition to their weights.

Norms committee may take a view


20/1/15

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No.12/6/2015-TSW/145 dated 20/01/2015



**PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11**

115

W.C.

Sl. No. 148
dt 20/1/15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015 - Case No. 48/22/80 (M/s. Diamond Metal Screens
(Private) Limited (Advance Authorization No.0710107033 dated 20.11.2014)**

Advance Authorisation may be ratified as under:

1. Sizes of perforated Sheets alongwith their quantities in export item may be specified as under:

Size of Perforated Sheets	Quantity	Net Weight
0.30 mm (thk) x 1220 mm x 2440 mm	8000 Nos.	36400 Kgs.
0.40 mm (thk) x 1220 mm x 2440 mm	8500 Nos.	49725 Kgs.
0.60 mm (thk) x 1220 mm x 2440 mm	3000 Nos.	27300 Kgs.
Total	19500 Nos.	113425 Kgs.

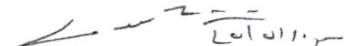
2. Quantity of import item may be allowed as 154142 Kgs. as under inclusive of 35.9 % wastage after 1/3rd recovery from scrap:

“0.30 mm thick steel sheet or coils of relevant grade : 49467 Kgs.

0.40 mm thick steel sheet or coils of relevant grade : 67575 Kgs.

0.60 mm thick steel sheet or coils of relevant grade : 37100 Kgs.”

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/148 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

116

we

Sl. No. 149
24-1-15

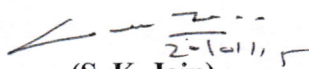
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015- Case No. 51/22/80 (M/s Bangalore Biotech Labs
Private Limited) (Advance Authorization No. 0710107041 dated 20.11.2014)**

Advance Authorisation may be ratified as under:

1. Quantities of import item at Sl. No. 1 to 47 & 54 to 71 may be allowed on net to net basis with accountability clause.
2. Quantities of import items at Sl. No. 48 to 53 may be allowed as 1.02 meter/mtr. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/149 dated 20/01/2015



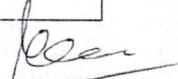
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES-I Meeting 20/1/2015

117 Sr. NO. 154
20-1-15

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
6	Botil	510353884	As per sub committee report
13	Botil	510364996	As per sub committee report
15	BOtil	510366074	As per sub committee report
17	BOtil	510367148	As per sub committee report
26	BOtil	510372329	As per sub committee report
46	Botil	510386490	As per sub committee report
71	BHEL	610001215	Raw materials repeat of 6110001074 and components under GN4. Spares as per policy as requested by applicant's letter dt 29/8/2014
94	DEE Devel	510391193	EP: Prefabricated Piping's for header /Turbine Item 1to 3-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
125	Botil	510391611	As per sub committee report
127	Dee Devel	510391657	EP: Prefabricated Piping's for Gas turbine Item 1to3-1.02 Kg/Kg content Item 4to 5 Net to net ,as per applicant's letter dated 19.1.2015
128	Dee Devel	510391664	EP: Prefabricated Piping's for steam drum Boiler Item 1to2-1.02 Kg/Kg content Item 4to 7 Net to net ,as per applicant's letter dated 19.1.2015
141	Botil	510391974	As per sub committee report
154	Botil	510392098	As per sub committee report

The committee may take a view


 (K.K. Tiwari)

Industrial Adviser

NC-I


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Input

Rating, specific grade and alloy of tubes /plates. Whether fittings are machined or raw. Weight balance

178

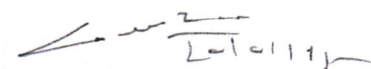
DIL 81-10-155
201-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 27/22/80 (M/s Lloyd Electric & Engineering Limited) (Advance Authorization No. 0510392113 dated 24.11.2014)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise.
2. Specific use of import item at Sl. No. 7.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 4, 6 & 7 export product wise.
4. For net weight of components to be manufactured from import items at Sl. No. 4, 6 & 7 details of components with net weights thereof may be indicated.



**S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2015-TSW/155 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

119

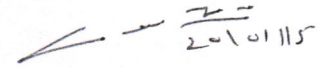
DN Sl. No. 156
20-1-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 28/22/80 (M/s Lloyd Electric & Engineering Limited) (Advance Authorization No. 0510392114 dated 24.11.2014)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise.
2. Specific use of import item at Sl. No. 8.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 2, 7 & 8 export product wise.
4. For net weight of components to be manufactured from import items at Sl. No. 2, 7 & 8, details of components with net weights thereof may be indicated.



S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/156 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

120

DIL

8.11.161
20.1.15

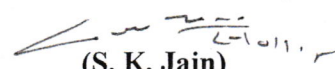
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 17/22/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510392131 dated 25.11.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Separate quantities of each type of Condenser Coils in Nos.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/161 dated 20/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

121

DIL 8/10/15
20-1-15

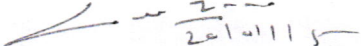
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 21/22/80 (M/s Luminous Water Technologies Pvt. Limited) (Advance Authorization No. 0510392156 dated 26.11.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format.
2. Specific nature/use of each import item viz. as Raw Material, Component, spare, Consumable or Packing material.
3. Details of import item at Sl. No. 26.
4. Certain import items are listed at more than one place e.g. import items at Sl. No. 61 & 63 are same as that at Sl. No. 82 & 83 respectively and the same may be clarified.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/165 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

122

DIL

Sl. No. 167
20/01/15

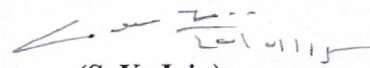
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 31/22/80 (M/s Luminous Water Technologies Pvt. Limited) (Advance Authorization No. 0510392155 dated 26.11.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format.
2. Specific nature/use of each import item viz. as Raw Material, Component, spare, Consumable or Packing material.
3. Details of import item at Sl. No. 26.
4. Certain import items are listed at more than one place e.g. import items at Sl. No. 57 to 67 are same as that at Sl. No. 69 to 79 and the same may be clarified.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2015-TSW/167 dated 20/01/2015



**PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11**

123

DIP No. 12/6/2015-TSW/169
20-1-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 52/22/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510392154 dated 26.11.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.
2. Quantities of import items from Sl. No. 1 to 3 in Nos. also in addition to their weights.
3. Quantity of import item at Sl. No. 4 in meters. also in addition to its weights.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/169 dated 20/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

124

WZ

Sl. No. 170
20.1.15

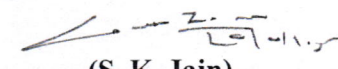
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. 20/22/80 (M/s SUD-Chemie India Pvt. Limited) (Advance Authorization No. 1010058912 dated 27.11.2014)

Advance Authorisation may be ratified as under:

1. Import item at Sl. No.1 may be allowed as 3300 Nos. on net to net basis with accountability clause.
2. Import items at Sl. No. 2, 3 & 4 may be allowed as 1.02 Kgs./Kg. content in the export product as claimed by the firm.
3. Import items at Sl. No. 5 & 6 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2015-TSW/170 dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

125
541
Dr. AG. ~~541~~
CABENB. A/R-119
27-12-14
20-1-2015

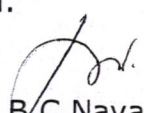
Ministry of Heavy Industries & Public Enterprises
(Department of Heavy Industry)
TSW(B) Section

Subject: Application of M/S Brakes India Ltd. for ratification of norms of licence No. 0410129812 dt 31-10-11 .

Ref- DGFT ID No. 01/80/050/00366/AM12/DES-I/1304 Dated 20.11.2014.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Brakes India Ltd. I am directed to enclose herewith copy of letter of dated 15-04-14 for necessary action.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
10-12-14

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(67)/11-TSW(B) 243 dated

8258/75
20/12/14


10.12.2014

Meen


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

126

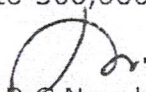
26 (1)

Ministry of Heavy Industries & Public Enterprises
(Department of Heavy Industry)
TSW(B) Section

Subject: Application of M/S Brakes India Ltd. for ratification of norms of licence No. 0410129812 dt 31-10-11 .

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Brakes India Ltd. The firm has replied vide their letter of dated 10-03-14. The firm has now submitted that the quantity of export is 150,000 sets which is equivalent to 300,000 numbers. This Office agrees to firm's request and recommends import on repeat basis with AA no 0410139880 dt 20-09-12 with quantity of export to be modified to 300,000 numbers each as per firm's request.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
15-04-14

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(67)/11-TSW(B)

dated



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

127

WC S NO 543
"A/R-57"
dt 20.1.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems (Hyderabad) for ratification of norms of Lic no 0910057710 dt 25-09-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermal Systems (Hyderabad) on the subject mentioned above. The firm has replied vide their letter of dated 14-10-14. Based on the information, this Office recommends the following.

Export

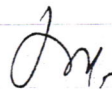
Waste Heat Boiler with steam generation 40,814 kg/hour & total export weight 54 MT. The export weight & steam generation capacity is to be incorporated in the Advance Authorisation.

Import

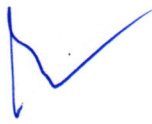
8/10/2014
16/11/2015

Item no	item	Recommendations
1	Steel pipe	Taking clue from C-1742, we may recommend 1.02 kg/kg content in export product .
2 & 3	components	Under GN-4 with accountability.
4	Ceramic Fiber Paper	May be deleted as the firm has not given calculation.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
13-01-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(13)/12/TSW(B) 25 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

178

DLI Issued
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

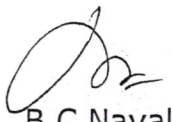
SW 545-
MP-74
21.10.15

Subject: Application of M/S Toshiba JSW for ratification of norms of AA no 0410144941dt 10-04-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Toshiba JSW on the subject mentioned above. The firm may be asked to submit following information.

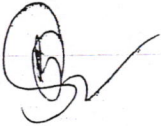
1. Quantity of each export in number.
2. The firm has not given the calculation of requirement. The firm may be asked to submit the same supported by dimensional engineering drawing with relevant dimensions highlighted.
3. The legible dimensional engineering drawing of the 4th export product, i.e. LPB Turbine blades.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
26-12-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(16)/11/TSW(B) 28/6 dated




PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

128

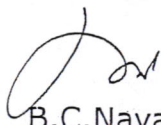
S.No 546
SW 7/12-75
dt 20.1.15
dt 20.1.15

O/L Issued

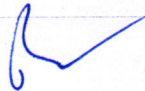
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Toshiba JSW for ratification of norms of AA no 0410144942 dt 10-04-13
DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Toshiba JSW on the subject mentioned above. DGFT may be asked to get the information to the letter of dated 21-10-13(Copy enclosed) to examine the request.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
26-12-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(16)/11/TSW(B) 256 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SNO
26-12-2015
130
BIR

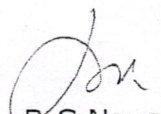
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Toshiba JSW for ratification of norms of AA no 0410144941dt 10-04-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Toshiba JSW on the subject mentioned above. The firm may be asked to submit following information.

1. Quantity of each export in number.
2. The firm has not given the calculation of requirement. The firm may be asked to submit the same supported by dimensional engineering drawing with relevant dimensions highlighted.
3. The legible dimensional engineering drawing of the 4th export product, i.e. LPB Turbine blades.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
26-12-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(16)/11/TSW(B) 26/2 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

131

16(1)

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Toshiba JSW for ratification of norms of Lic no 0410144942dt 10-04-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Toshiba JSW on the subject mentioned above. The firm has submitted reply enclosing reply of dated 27-09-13 which was already examined & deficiency letter issued vide this office letter of dated 21-10-13. Since the firm is not replying property, this Office recommends the following based on the information available.

Export

LP Turbine Consisting (LP Casing Assembly, LP Nozzles Diapharms LP Turbine Bearing Assembly) Parts for Steam Turbine. The total export weight is 496.6 MT and the same may be incorporated in the license. (to Kudgi super TPS (37), 3X800 MW, Stage I)

Import

Item no	item	recommendation	comment
2.	HR Plates	1.10 kg/kg content in the export product.	Since the firm has not submitted calculation of the requirement.
3.	AS Bars	3.58 kg/kg content in the export product.	Taking Clue from AA no 6110000286 DT 06-02-09 (Item no 224)
1, 4 to 40.	Components	The firm has claimed these items to be components. The same may be allowed under GN-4 with accountability clause with no wastage on weight and number terms.	

The above issues with the approval of Additional Secretary


B.C.Nayak
Development Officer
25-04-14

DGFT, FTDO, DES-I

Deptt. of HI, UC No3(35)/13/TSW(B) dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

912 288med

Sl. No. 549

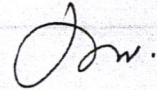
Case No. A/P-96

dt 20-1-2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Godrej & Boyce Ltd ratification of norms of licence no- 0310606323 dt 14-12-10.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Godrej & Boyce Ltd. Firm's representation dated 10-09-14 requesting deletion of amendment in description of import has already been examined & comments sent vide this Office letter of dated 14-11-14. (Copy enclosed).



B.C. Nayak
Development Officer
14-01-15

DGFT (FTDO, DES-I)

Deptt. of HI, UO No 3(81)/10-TSW(B) 24 dated

802/10/14
16/11/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

133

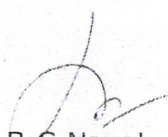
42 (1)

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Godrej & Boyce Ltd ratification of norms of licence no- 0310606323 dt 14-12-10.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Godrej & Boyce Ltd. Firm's representation dated 10-09-14 requesting deletion of amendment in description of import has been examined. I am directed to state that the firm has now given details of the communication in chronological order & cleverly omitted the letter of 28-04-11 where it had submitted the break up of the import item no 2 & 3. This Office does not agree to firm's request & inform them that the recommendation was based on their letter of 28-04-11 signed by Mr Adil Mehta, Manager (Exim Benefits.)

The above issues with the approval of IA (KKT).


B.C. Nayak
Development Officer
14-11-14

DGFT (FTDO, DES-I)

Deptt. of HI, UO No 3(81)/10-TSW(B)

dated



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

134

912 Sl. No. 553
Case No. A/R-109
dt 20-1-15

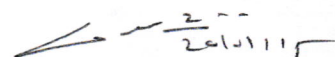
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. A/R-109 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510384967 dated 25.04.2014)

Firm may be asked to clarify as under:

1. It is seen that the import item includes "Straight tubes" & "U bend tubes". As "U" bend tubes are being imported and not fabricated from straight tubes, you may clarify as to why the wastage would be more in case of "U" bend tubes, supported by the wastage details at each stage of manufacture.
2. Dimensions of tubes is required to be ensured in import & accordingly you may submit documentary evidence to the effect that tubes imported were of dimensions " 19.05 mm (OD) x2.11 (thk)"

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/109-A/R dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

135

DIL

Sp. no. 574
Case no. MR-111
dt 20-1-15

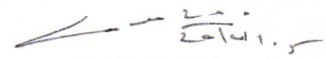
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/01/2015 - Case No. A/R-111 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510384966 dated 25.04.2014)

Firm may be asked to clarify as under:

1. It is seen that the import item includes "Straight tubes" & "U bend tubes". As "U" bend tubes are being imported and not fabricated from straight tubes, you may clarify as to why the wastage would be more in case of "U" bend tubes, supported by the wastage details at each stage of manufacture.
2. Dimensions of tubes is required to be ensured in import & accordingly you may submit documentary evidence to the effect that tubes imported were of dimensions "19.05 mm (OD) x 2.11 (thk)"

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/111-A/R dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

126
25/01/2015
Sl. No. 555
Case No. AR-112
29-12-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Man force Truck for DEPB rate schedule.
Reference: DGFT ID Note No. 01/80/162/00031/AM15/DES-I/1372 dated 25.11.14.

DES-I, DGFT, may kindly refer to the above mentioned application of M/S Man force Truck. The firm's reply of dated 30.09.14 has been examined. The firm has not correlated the catalogues with the list of items. It has not also submitted technical justification to cover export product under description as given in DBK rate schedule as claimed. An attempt was made to correlate the list with the catalogues. A few items could be correlated.

Sl no	Item description by applicant	Item description in DEPB with sl no	comments
1/3 and 1/5	Radiator Grill MS Window, Doors, Ventilators, Grate, Grille, fabricated, frames and Components/	MS Window, Doors, Ventilators, Grate, Grille, fabricated, frames and Components/ parts thereof-61/414	Catalogue is for radiator grill, from the information, it should not be covered under above depb.
4/3,5/1 and 14/21	Cylinder head assembly- Cast Iron Products (Rough/Machined) (not elsewhere specified)	Cast Iron Products (Rough/Machined) (not elsewhere specified) 61/72	Catalogue is for Cylinder head assembly, from the information, it should not be covered under above depb.

In view of above facts, this office does not support the firm's request.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
15-12-14

FTDO DGFT (DES-I)

Deptt. of HI, UO No 7(5)/14-TSW(B) 271 dated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

F. No. 46011/40/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

SN 556

APR-114

DT-20-1-15

137

Shastri Bhawan, New Delhi-110 001
Dated, the 9th January, 2015

To

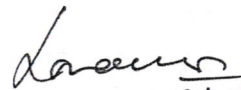
M/s. Technoweb Textile Engineering Pvt. Ltd.,
254, Udyog Bhawan, Sonawala Road, Goregaon (E),
Mumbai - 400 063

Subject: Representation from M/s. Technoweb Textile Engineering Pvt. Ltd. for the import of raw material against the export of Plastic Injection Moulded Components Pressfit Inserts. (Advance Authorization no- 0310771124 dated 26.12.2013).

I am directed to refer to your representation received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, size, weight/piece etc. of the "PINS" to be imported along with Proforma Invoice/Foreign Supplier's catalogue.
2. Technical specifications and copy of export order for "Plastic Injection Moulded Components Pressfit Inserts".
3. Technical justification and specific reason for wastage of 10% in the injection Moulding process duly certified by Chartered Engineer.
4. Details of production of each type of Plastic Injection Moulded components Pressfit Inserts" and corresponding consumption of 'PINS' in the year 2012-13 and 2013-14 duly certified by C.A.
5. How the rejected/discarded pins are being utilized. The commercial/sale value of these pins vis a vis new pins may also be indicated.
6. Small sample of Pins to be imported and part of export item if feasible.

Yours faithfully,


(Dharam Vir) 09/01/15
Section Officer
Tele:- 2338 2575

✓ Copy to: Mr. S. Muthukumar, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110011 [w.r.t. their O.M No. 01/80/050/00006/AM15/DES-I/1384 dated 01.12.2014]


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

138

We

Sl. No. 559

Case No. MR-133

Jt. No. 1-15

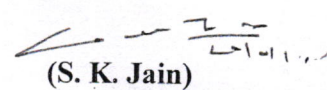
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015- Case No. A/R- 133 (M/s Armor Plast Limited)
(Advance Authorization No.0710072431 dated 24.06.2010)**

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 0710065834 dated 08.07.2009 ratified in Norms Committee Meeting No. 30/80 dated 27/10/2009:

Word "relevant" may be prefixed with the description of import item at Sl.No. 1 and its quantity may be allowed as 231.54 Kgs. as 1.02 Kgs./Kg. content in the export item.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/133-A/R dated 20/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

139

we

8 no. 500
cases AIR-134
20-1-15

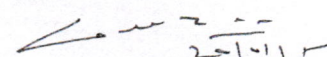
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015 - Case No. A/R-134 (M/s Godrej & Boyce
Manufacturing Company Limited) (Advance Authorization No. 0310779493
dated 25.04.2014)**

Norm may be modified as under:

1. Net Empty weight of each export product at Sl. No. 1 to 3 may be corrected as 13083 Kgs.

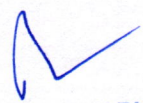
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/6/2015-TSW/134-A/R dated 20/01/2015



**PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11**

140

WC

88-NO. 561

Case No. A/R-135

20/01/15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015 - Case No. A/R-135(M/s Godrej & Boyce
Manufacturing Company Limited) (Advance Authorization No. 0310780950
dated 07.05.2014)**

Norm may be modified as under:

1. Net Empty weight of each export product at Sl. No. 1 & 2 may be corrected as 13083 Kgs.

Norms committee may take a view

20/01/15

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/135-A/R dated 20/01/2015

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

941

WC

Sl. No. 562
EASIP. AIR-136
dt 20-1-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/01/2015 - Case No. A/R-136 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310747478 dated 29.08.2013)**

Norms may be modified as under:

1. Net Fabricated weight of export product may be increased to 92.547 MT.
2. Weights of import items at Sl. No. 8 & 9 may be modified as 1000 Kgs. & 8000 Kgs. respectively.
3. Quantity of import item at Sl. No. 9 may also be reduced as 750 Nos.
4. Quantities of import items at Sl. No. 8 & 9 may be allowed on net to net basis with accountability clause.

Norms committee may take a view

✓ 20/01/15

S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/6/2015-TSW/136-A/R dated 20/01/2015

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Larsen & Toubro construction, Kolkata for
ratification of norms of AA No. 0210187120 dated 05.03.2013.

Ref- DGFT ID no 01/80/162/0061/AM14/DSE-I/767

DES-I, DGFT may kindly refer to the above mentioned request of M/S L&
T Limited. The firm's reply of dated 15-12-14 has been examined. From
the information submitted by the firm, it appears that there is no real
manufacturing. This Office, therefore, does not support the request.
Above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
14-01-15

FTDO, DES-I, DGFT
Deptt. of HI, UO No 1(04)/13-TSW(B)

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

